(Shri Babubhai M. Chinai]

7

Since the security of the border States is in danger, I would request the Prime Minister kindly to see that these Bills are passed today in this House. We promise all co-operation so that these Bills are passed today. It is a very important measure. Already so much damage has been done.

(Interruptions)

MR. CHAIRMAN: I give the permission, notice shall be dispensed with. It will be put on the agenda today.

श्री राजनारायए। (उत्तर प्रदेश): श्रीमन्,
मैं आपके द्वारा प्रधान मंत्री साहब से यह
निवेदन करना चाहता हूं कि यह कल के
दिन जी संयुक्त राष्ट्र महासभा की बैठक
हुई है उसका विरोध यूगोस्लाविया ने और
यहां तक कि सीलोन जिसको कि हमने ...

श्री सभापतिः नो, प्लीज् । मैंने श्रापको परमिशन नहीं दिया है ।

श्री राजनारायगः जिस सीलोन को हमने . . .

श्री सभापति: जब मैंने भ्रापको इजाज्त नहीं दी तो कैसे खड़े हो सकते हैं ?

श्री राजनारायणः श्रीमन्, 114 विश्व के देशों ने हमारे खिलाफ वोट किया . . .

MR. CHAIRMAN: I have refused permission to mention this. That would be enough. Nothing will go on record.

SHRI RAJNARAIN: (Continued to speak)

THE CONSTITUTION (TWENTY-SIXTH AMENDMENT) BILL, 1971

THE PRIME MINISTER / प्रधान मंती (SHRIMATI INDIRA GANDHI) : Mr. Chairman, Sir, I beg to move"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

Sir, so much has been said on this subject and so much important business is there before the House that I do not want to say anything at all. All our views are known to the House and And this was one of the the nation. items which we had put before the electorate and on which I think the response of the people has been very clear. Since then there is a new situation in the country. In Bangla Desh and along our western borders and in some places beyond the western borders, our valiant forces are today fighting to defend the integrity of India and the values for which India stands

War in my view is an unmitigated evil yet it does generate a spirit of comradeship. This is because neither bullets nor bombs nor the mud of the battle-field distinguishes between one man and the other, between the rank of a person and the wealth of a person or the birth of a person. Today our valiant forces are fighting as equals and without distinction of religion, class or status. At least one within them to my knowledge is a 'prince' and others are people of many other categories.

The days are gone when birth was the chief road to distinction. All over the distinction comes from world today, achievement and I believe that the highest privilege to which one can aspire in our country should be the privilege of being an Indian, a free Indian, a democratic Indian, not higher or lower than any other Indian and this is the type of society which we are trying to establish. We have not yet succeeded but this is what we are trying to do step by step. I have often heard, even yesterday when the Constitution (Twenty-fifth Amendment) Bill was before this House, people saying that so many things have not been done. We too are

poignantly aware that many things have not been done. Many inequalities and injustices do exist. But at least those of which that can be removed little by little, step by step, we are trying to remove. There is no use wailing on the evils of the past society because in olden times all societies were marked by hierarchy and so was ours. We had an added disadvantage of caste which introduced further divisions but the march of history has seen the abolition of the feudal order. In other countries, the old order-the ancien regime, as it was called in Europewas abolished with much violence. Here in India we won our freedom through nonviolence and our social revolution is also being achieved non-violently-whether it is the abolition of untouchability or of absentee landlordism or the princely order, all these things are being done democratically, peacefully and with the consent of the people. This should be a matter of satisfaction to us all.

As I have said on numerous occasions. we do stand for change in society. We think the change could be more rapid, more widespread than it is at the moment, but at the same time we believe that change should be peaceful. We also believe that if the forces of change are obstructed, you do not stop change, you merely obstruct the peaceful and orderly transition. So our attempt at bringing about social change-and this includes the abolition of privileges being enjoyed by the princes-should not be regarded by them or by anybody else as an indictment of the princes as individuals or as a group. The princes acted with practical good sense when the country was politically integrated. Even in this matter which concerns them so intimately, some have displayed the proper understanding of the issues involved. They have recognised that the times have changed and they have seen the wisdom of trying to meet the change half way. It is my belief that to allow such an anachronism to continue would be as much an obstruction to them

as to our society as a whole. The Princes are Indians as the rest of us are. They are citizens as the rest of us are and we owe a duty to them as they owe a duty to our society and to the country. So at this moment of danger and difficulty of the country, let us not dwell on the past but look to the great and pressing needs of the present and to the future which beckons us and which we have to build together. I commend this Bill to the House. I invite the Princes to join the elite of the modern age, the elite which earns respect by its talent, energy and contribution to human progress, all of which can be done only when we work together as equals without regarding anybody as of special status.

I request the House to pass this Bill. The Law Minister will deal with it further in the remaining stages.

The question was proposed.

SHRIT, CHENGALVAROYAN (Tamil Nadu): Mr. Chairman, Sir, I wanted to content myself with casting a silent vote in support of this Bill but I found it rather difficult to resist the temptation of participation in the discussion on this and sharing the ecstacy of this momentous measure. This Bill gets added lustre in the series of momentous decisions that we have taken this week. The hon, Prime Minister, with her characteristic fascinating force, has explained, though in short, the underlying reasons and the objects of this Bill. May I, with your leave and the indulgence of this House, and my feable voice in support of this Bill? It was only in the last session of the Parliament that we gave unto ourselves the power to amend the provisions of the Constitution. We did so not with any vengeful vanity for the mere assertion of parliamentary supremacy. We were actually aware of the compulsions of the present and of our commitments for the future. We wanted to inaugurate an era of socialist advance and amelioration so that every step that we have taken, every measure that we have passed and every

advance that we have ensured has always been in the direction of that particular ideal and idea. This Bill is one of the milestones in the long march that we have In this evangelical taken in this direction endeavour of ushering in a new era of socialist equality and emancipation we have taken several steps to abolish the diabolic divergencies of caste and class privileges The sacerdotal arrogance and the superiority of birth have to be repudiated and has been repudiated in all the civilisations of this world. I beg of this House to consider that we have enshrined equality as the core of our national life and in this context I beg of this House to consider this Bill

Constitution (Twenti sixth

Sir, we have not brought this Bill, at any rate the Government has not brought this B ll, either in anger or in animosity. Some of us who still survive after the grim struggle for freedom in which we had the glory and the greatness to take part fully recall to ourselves what was the struggle in those days When Mahatmaji's campaign was rising in epic crescendo to a great climax in the British Parliament a question was asked what was the threat to the King's Government in India Secretary of State for India then said, we have many fortresses for the British authority in India, any fort may fall but there is the last lingering fort, the native Princes That was the faith of Great Britain once great. Sir, thanks to the statesmanship of our great national leaders the first anti-feudal revolution was started and in that great happy consummation which was attended with success in our country I am happy to recall with gratitude that the Princes had risen to the occasion and the first anti feudal revolution was able to be accomplished in a bloodless way India is a great and a grateful nation. If we want to understand and assess the nature, scope and extent of this amending Bill, may I have your leave to just deal with some of the provisions of the Constitution which deal with this question of the privy purses of the Princes?

Sir, we have article 366 wherein there is a constitutional recognition and even a merger if I may use that word of the covenants that have heen entered into individually with the Princes Then we have article 291 which merely says that a charge would be created upon the consolidated Fund in the matter of the payment of the privy purse May I just draw the attention of this House to article 366 which carries with it the recognition of the Ruler and I want to specially draw your attention to the phrase there which says 'who for the time being is recognised by the President as the Rulei of the State' This means I read into that article that the recognition, is not in perpetuity, it is open, as it is now open, to the Parliament of India to consider whether in the changed circumstances and in the altered conditions the continuance of that recognition is expedient and necessary. I nationally therefore feel that the first clause in relation to the omission of that article that is embedded in this Bill is wholly welcome and has become absolutely relevant in the present context Then we have the other article, namely article 363, which deals with the question of covenants and I find with great satisfaction that article 363A is to be added and this becomes an independent enactment so far as the recognition is to be withdrawn Sir, there has been considerable discussion about the scope and nature of article 291 in the Princes case in the Supreme Court. I am not going into those details, nor is this the time or occasion to go into the several aspects of that judgment But may I respectfully submit that some of that discussion was really wise and most of it otherwise but nevertheless I am happy that this political decision to abolish the privy purses is now contained in this amending Bill I submit with great respect that article 363, article 366 and article 291 are the only provisions which deal with the Princes and their privy puise and this amending Bill gives a complete deviation, a depar ture, a total repeal of those provisions But may I most respectfully submit for the kind consideration of this house and

particularly the hon. Prime Minister and the Law Minister whether it is necessary in the context of this Bill to have article 366 amended? My reading is this, I may be wrong and I wish to be corrected if I am wrong, Clause (22) now contemplates that "Ruler" means the Prince, Chief or other person who, at any time before the commencement of the Constitution (Twenty-sixth Amendment) Act, 1971, was recognised by the President as the Ruler of an Indian State or any person who, at any time before such commencement, was recognised by the President as the successor of such R iler My difficulty in understanding the relevancy of this clause, when we have article 363A and clause (a) where the ruler is extinguished by name and by designation, my difficulty is to reconcile this article 22 with that, I hope, Sir, that this is meant purely as an explanation to article 353A, but nevertheless, on the whole I submit with very great respect that the provisions of the amending Bill serve the great cardinal purpose which has been agitating our country and also the mind of all progressive sections in this country with regard to changing the princely order once and for all. Sir, on this occasion it is very necessary to just consider the criticism that has been leve'led against this move. We have been told and told on many occasions by different quarters that this amounts to a repudiation of the solemn undertaking that we had given in their covenants, and that means that it is not very fair The question is asked: Is it fair? Is it legal? Is it moral? Is it just? Is it proper to repudiate a solemn undertaking given in an instrument of great value? It is also 'said, if we can repudiate this covenant and this undertaking, what else we will not repudiate? We will repudiate the loans. We will repudiate the other covenants. We will repudiate even the pensions. That is the venom of the criticism that is levelled against this Bill. May I with your leave and with the permission of the House attempt to answer this criticism to the best of my studies and ability? Sir, this question of covenant, being apart from the Constitution, has to be considered in the context of the doctrine of merger. When article 363 has included the covenant of these princes as a constitutional provision, when we abrogate article 363, we abrogate everything else. The criticism that we are repudiating it unilaterally has no meaning in the context of this Bill and in the complexion of the idea that is underlying this Bill. In the matter of a covenant or a treaty, you know, Sir, that the Supreme Court, in the Madhya Pradesh case, has held that the covenant with the princes is in the nature of a treaty, and our learned Attornev-General, in the princes case, has argued that article 363 has merged the covenant in a constitutional provision and therefore it is a treaty of that kind. You know, Mr Chairman, that whenever there is no acquiescence in the question of a treaty being amended or abrogated, the propriety of unilateral denunciation has always been recognised on the principle that, when the conditions that were attendant at the time when the contract or the covenant or the treaty was entered into are so radically altered and the situation has so vitally changed, there is no obligation to keep the treaty on This is based upon the well know maxim ominis conventio intelligtur rebus sic stantibus, that is to say, whenever there is a treaty, the presumption of the condition is that the condition at which the treaty was concluded continues to be the same. Sir, the concept of vital change that has introluced into the treaty an element of nullity has been recognised not only by Canon Law but has been also approved and adopted by the civil law. Also I am aware and I am sure that this criticism will be levelled on the principle of the maxim pacta sunt servanda, that is, those who have entered into obligations are expected to fulfil the obligations in good faith. But may I point out to those critics that when conditions alter, when situations change, when ideas undergo a radical revolution, the condition and the circumstance and the climate under which the treaty was entered into no longer exists? That is embedded in the doctrine of Rubus [Shri T. Chengalvaroyan]

Constitution (Twenty-sixth

sic stantibus, i e., the condition does not remain, the contract does not remain. I, therefore, submit with very great respect that the revolutionary ideas that have overtaken our country and the new phase of national upsurge and upheaval in the context not only of political understanding, not only of economic endeavour, but more so in ordering a new social order, a new change, a new value and a philosophy, in that context, this unilateral denunciation or repudiation or repeal of the constitutional provisions embodying the Covenant would undoubtedly be relevant and I do not think we need have any trouble in accepting, even on a juristic basis, the repeal of these provisions. I do not want to say anything more, particularly with reference to the recognition that they have ceased to recognise because that recognition is not in perpetuity

One word more and I have done Have we not abolished the Zamindaris? Have we not abolished the Inams? Have we not abolished untouchability? Have we not abolished mai y other things? The cardinal principle, in my respectful submission, of abolition in all these things is to establish a new society where there will be no division based on class or privilege. All the sons and daughters of our soil must be 'equal partners in the venture—and may I say in the adventure of a new India beaming with equality, brimming with progress and bubbling with happiness We have undertaken many abolition acts in the past and we have abolished many things and this Bill comes in the grand sequence of the abolition acts With regard to abolition there is one thing more. We are going to do it and we will do it very soon

We will have to abolish poverty. We can do it We must do it and we will do it sooner than our friends hope or our enemies doubt. With these words, I have very great pleasure in whole-heartedly supporting the Bill I hope and pray that this

Bill, when passed, will bring in a new era in our country when, in spite of the encircling gloom, we see this one step, the right step, the proper step, a just step and the only step that we have taken in the forward journey May God bless us in this endeavour

SHRIA P JAIN (Uttar Pradesh) Mr. Chairman, Sir, I would like to draw the attention of the House to the Preamble of the Constitution which says

"WE THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN DEMOCRATIC REPUBLIC and to secure to all its citizens.

JUSTICE, social economic and political,

LIBERTY of thought, ex pression, belief, faith and worship,

EQUALITY of status and of opportunity,".

This Preamble is very important and forms the basis of our Constitution Then, Sir, I would like to draw the attention of the Louse to article 14 which says.

"The State shall not deny to any person equality before the law or the equal protection of laws within the territory of India."

The sum total effect of the amendment which is before the House today is to abolish articles 291 and 362. This first article provides for the payment of ргі₹у purses to the Rulers free of tax. The other article 362 provides for the preservation of rights, privileges and dignity of the Rulers. Now, it is obvious that these two provisions are not in consonance with the basic principles of equality of status and equality of opportunity on which our Constitution was tramed, but there were reasons for it. At the time when these provisions, namely, articles 791 and 362 were incorporated in the Constitution, India was passing thro-

ugh a state of crisis. We were suffering from the effects of partition. There were rulers who were in favour of the merger of their States with the Union. There were others who were delaying. We know of a ruler - I would not like to name him who declared independence. We know of rulers who were trying to sabotage the scheme of accession. We know of rulers who entered into negotiations with Mr. Jinnah who was always ready to take advantage of our troubles. Hence, in order to avoid serious trouble, the Constituent Assembly at that time, in its wisdom, decided that certain concessions - though they may not be in consonance with the basic principles of the Constitution might be given to the rulers in order to persuade them to join the Indian Union as a whole. And consequently, these provisions were made, and I say that they were made by wise people and in good faith. But the times have changed. Those provisions have now become irrelevant. This was made clear by the results of the General Election, My party had a wide mandate from the electorate on the issue of the abolition of privy purse and princely privileges. Unfortunately, the rulers refused to see change in the wind. If they had seen it, perhaps the passage of this law would have been enacted long ago and they would have received a better deal.

Now, I will not refer to the long and tortuous negotiations which the Government had with the princes. In fact, Government wanted to abolish the privy purse and privileges with their consent. But when that consent was not forthcoming, there was no other alternative except to do it otherwise.

Sir, I would not like to refer to the processes through which we have passed, namely, how the Bill came up and it could not become law in this House, how the President issued a Proclamation, how it was challenged in the Supreme Court and turned down and how all these difficulties arose. If the princes had acted with the

same wisdom as they did at the time of the framing of the Constitution, I think it would have gone down to their credit.

Sir, the Bill does not provide for any compensation, and rightly so. I have no grievance against it. I think it is right that the question of compensation should not arise. But there is nothing wrong about men or about any group of men. It is the conditions, it is the circumstances, it is the environments that determine the character of men. There is nothing evil about the princes either as individuals or as groups; nor are they angels. Some of them played a noble part in helping to achieve the integration of India, creating conditions so that India could be constituted as one unit. Others were not so forthcoming. But we need not go into the past history. They are our citizens And as the Prime Minister said, some of them have played a patriotic role. Now, what has to be done to them? Sir, while the question of compensation does not arise, yet they are princes and their dependents who, if not given any assistance in rehabilitating themselves as honourable citizens may prove harmful to the country, but if they are properly treated, if they are given an opportunity to transform themselves into useful citizens of India to earn their living and to serve the motherland, I think they can be an asset, if not all of them, at least quite a good section of them. Among these princes, there are the poor princes. There may be about 25 or 30 princes who can be said to be very opulent. But the Others are just the recipients of meagre allowances. I will request the Government to pay special attention to the future of these small Princes. While the bigger ones among them may not need or get anything, the small ones should be treated liberally. At any rate, the Princes who have not got reasonable resources may be rehabilitation allowance or rehabilitation grant. There is nothing to debar the Government from helping those who need help to re-establish themselves as citizens and not as Princes. I have reports that the

Government are thinking on those lines I hope and trust it will be done soon so that this class of people, though not in large numbers, may be allowed to absorb themselves into the normal order of citizens. In particular the dependents of these Princes who had not always been fairly treated by the rulers or even afterwards should be treated as an entity, and whatever help is to be given to them must be given to them direct.

With these few words I commend this measure for the acceptance of the House.

श्री निरंजन वर्मा (मध्य प्रदेश): श्रीमन्, इस समय यह बिल सदन के सामने विचारार्थं ग्राया है, वैसे लगभग एक वर्ष से इस विषय में विचार हो रहा था कि राजा-यों के प्रिवी पर्स थीर उनके ग्रधिकार समाप्त किये जांय।

हमारे मस्तिष्क मे इस समय एक विचारधारा यह भी है कि राजाओं के उन दोनों वर्गों में उस वर्ग के राजाओं को हम श्रद्धांजलि दें कि जिन्होंने भारत की स्वतत्रना के लिये गत पांच सी वर्षी में अनेक प्रकार के बलिटान किये ' '

भी नेकीराम (हरियाएग): श्रद्धाजलि क्यों, बधाई हो।

श्री निरंजन वर्मा: ' जिन्होने प्रंग्रेजो की चापलुसी की उनके लिये तो कुछ नही कह सकते लेकिन जिन्होंने ग्रग्रेजो के साथ युद्ध किया और अग्रेजो के पहले हिन्दुस्तान को परतन्त्र बनाये रखने के लिए जो कोशिशे की उनके विरुद्ध जिन्होने सधर्ष किया नि-**क्वित रूप से उनको बधाई ग्रौर** श्रद्धांजलि दोनों दी जा सकती है ग्रीर दी जाती रहे-गी। स्वतत्रता के ग्रान्दोलन के समय से काग्रेस के श्रीर कांग्रेस के बाहर के जिन मित्रो ने बल्दान किया है, त्याग किया है, वे माज भी मिनन्दन के पात्र है और माज

से सौ वर्ष के बाद भी ग्रभिनन्दन ग्रौर बधाई के पात्र रहेगे। श्रीमन कोई भी रेजीम ग्राजाय पिछले वर्षी में स्वतत्रना के लिये जिन्होने सग्राम ग्रीर युद्ध किया है यदि उनको छोड करके एक नये इतिहास का निर्माण करना चाहे तो वह समय के अन्-वूल बात नहीं होगी। पानीपत के मैदान मे जिन सुरमाश्रो ने अपने लडकों, अपने द'दश्रो। ग्रीर अपने काका ग्रो के सिर वटाये ग्रीर इसी तरह से जिल्होंने शत्रुत्रों को बहुत दूर तक वापस भेज कर काबुल की घाटी तक धकेल दिया यह समय की बात है कि स्राज उन राजाओं के पोते. परपोने जो गददी पर है उनके लिये एक समय तक उनके कार्य स्फूर्तिदायक, प्रेरणादायक हो सकते है किन्त्र यह बात भी मही है कि किसी का भी एक समय होता है ग्रौर राजाग्रो को ग्रपने पिता ग्रौर पितामह के उस समय के ऐक्वर्य के कारण बहुत दिनो तक उनको उन ग्रधिकारो का उपभोग करने का अधिकार नहीं दिया जा सकता। पिछले समय मे राजाश्रीने स्वतत्रता के भ्रान्दोलन के समय में भ्रधि गांश में अप्रेजो का साथ दिया और अप्रेजो का साथ देने के समय कुछ राजाओं ने दिल मे ग्रग्नेजो के खिलाफ भावना भी रखी। लेकिन ग्रंगेजांका उस समय का जो चरम उत्कष का समय था उसके कारण राजा लोग खले ग्राम मैदान मे नही ग्रा सके, तब भी राजाओं के लिए यह कहा जाना ठीक होगा कि उनको स्रपने सारे जितने प्रिवी पसं भ्रौर विशेष ग्रधिकार थे, स्वय ही राष्ट्र को समर्पित कर देने चाहिए थे क्योकि बहुत दिनो तक, विशेषकर प्रजातत्र के समय मे, विशेषाधिकार ना तो सकते ग्रीर न रखे जाने की म्रावश्यकता ही है । विशेषाधिकार उनके जा कुछ भी होते है, अगर हम उनको मान ले, तो उसका तात्पर्य केवल यह है कि हम प्रजातत्र मे उस ग्रंश तक विश्वास नहीं करते और जहां तक कि एक व्यक्ति को एक व्यक्ति के समान अधिकार देने के

Amendment) Bill, 1971

लिए हम बाघ्य हैं, वहां विशेष ग्रिधिकारों का समय श्राज से बहुत पहले ही खत्म कर देना च।हिए था।

श्रीमन्, पिछले समय में जब ग्रपने देश में प्रजातन्त्र का यूग आया और अंग्रेज यहां से चले गए तो इन्स्ट्रमेन्ट स्राफ एक्सेशन श्राया । हमें स्मरण है कि वहत से राजाश्रो ने इन्स्ट्मेन्ट ग्राफ एक्सेशन पर हम्ताअर करने से इन्कार किया था। वे यह समभते थे कि अग्रेज इस यूग में हमेशा तक रहेंगे ग्रीर उनके चापलूस बन कर सम्भवतः वे कूछ दिनों तक ग्रौर रह सकते हैं। भोपाल के नवाब ने जो नरेन्द्र मडल के चान्मलर के रूप में थे उन्होने एक पार्टी उस जमाने में बना रखी थी ग्रौर सरदार पटेल को बहुत भारी मुशकिल का सामना करना पड़ाथा ग्रौर उसके बाद भी भोपाल के नवाब ने 5 वर्ष के लिए अपने विशेष अधिकार जारी रने थे। श्रीमन् इसके साथ ही, हैदराबाद के नवाब ने भारत के प्रजातंत्र देश के साथ युद्ध किया था। ग्राज हम उसको संरक्षण देने के लिए न तो खडे हए है भ्रौर न कोई ग्रावश्यकता ही समभते हैं राजाश्रों को यह समभता चाहिए कि यह बहत हो गया कि 100 वर्ष तक उनके लिए विशेष परम्पराएं स्रौर विशेष प्रकार की देनदारियां दी जाती रहीं। पहले समय में एक राजा के ऊपर दमरा राजा हमला कर वेता था तो स्रोवरनाइट, केवल एक रात्री में, वह अपने स्थान से च्यूत कर दिया जाता था श्रोर जगलों की शररा मे चला जाताथा।

लेकिन इसके साथ ही, श्रीमन् हम उन राजाग्रो का जिक्र करना न भूलेंगे जिनके पूर्वजो ने हत्दीघाटी के मैदान में ग्रौर जिन जिन मराठों ने पानीपत से ग्रागे निकल कर भारतवर्ष की रक्षा ग्रौर सुरक्षा की थी। हमें मालूम है कि हमारी सरकार ने ग्रौर इसी कांग्रेमी सरकार ने, उन लोगों के लिए अर्भ तक जार्भ रें दे रखी है, उन लोभों को िशेष प्रिवी पर्न के भत्ते दे रखे हैं जिनको इस समय देने की आवश्यकता नहीं थी...

श्री दलपत सिंह (राजरपान)ः सब ख्त्म किए जा में।

श्री निरंजन वर्माः क्या कहा?

श्री सभापतिः ग्राप कहिए।

श्री निरंजन वर्मा: मैं, श्रीमन्, ग्रापने सामने जासन का ध्यान इस तथ्य की भ्रोर खीचगा कि श्रभी तक कर्नाटक, श्रकीट श्रौर तजीर के नवाबों को 1 लाख 75 हजार रु० वार्षिक सहायना दी जा रही है अभी तक बुरहानपुर के शाह को 50 हजार ६० वार्षिक महायता दी जा रही है, सभी तक मृशिदा-बाद के नवाब को 3 लाख 18 हजार रु दिए जा रहे है। अभी तक एक और नवाब को 62 हजार रु० प्रति वर्ष दिए जा रहे हैं, मलाबार के प्रिन्सेज को स्रभी तक 2 लाख 94 हजार रु दिए जा रहे हैं, अवध की बह वेगम आदि को 8 लाख 50 हजार ६० वार्षिक वसीका स्रभी तक दिए जा रहे हैं भौर इसी प्रकार उनकी फेमिली को 1 लाख 30 हजार क० दिए जा रहे हैं स्रीर एक गौड़ राजा के लिए 6 हजार क० वार्षिक दिए जा रहे हैं। मैं इस सदन के माननीय सदस्यों का ध्यान इम तथ्य की स्रोर स्राक्षित करता हं कि उनको जो विशेषाधिकार के रूप में ये जो रुपयों की थैलियां दी जा रही हैं, ये किस एउज में दी जा रही हैं ? क्या इस बात को बनाने का कष्ट करेंगे ? हम समभते हैं कि सबसे बड़ी कमाई श्रीमन वह कमाई कही जा सकती है जो श्रम के द्वारा या ग्रपने बाहबल के द्वारा कमाई जा सके। किसी के पास अगर अपने पिता के नाम पर

[श्री निरजन वर्मा]
या पुरखो के नाम पर कोई सम्पत्ति है तो
उस सम्पत्ति का उपभोग करने का समय श्रव
इस बीसवी शताब्दी मे नही रहा है श्रीर
उनको इस चीज से विचत किया जाना
चाहिये।

श्रीमन्, यहा पर शायद बहुत से हमारे सम्मानित मित्र इतने मुन्तभोगी नही होगे जितने राजाग्रो के शिकार हम रहे है। हमारे जो चुनाव होते थे उसमे ग्वालियर की राजमाता को जिताने के लिए ग्रादरशीय जवाहर लाल नेहरू से लेकर श्रीमती इन्दिरा गाधीतक भी हमे हराने के लिए हमारी कास्टीटयून्सी मे जाती थी और राजा स्रो को सहायता देती थी। उस ममय हमारे साथ कोई नही था, केवल गरीब आदमी रहते थे। (Interruptions) अभी यह बहुत पुरानी बात नहीं है, केवल 10 वर्ष पहिले की बान है. लेकिन भगवान की कृपा से हम लोग वहा से जीत कर आये। न जवाहर लाल नेहरू वहा से जीतकर आ सके ग्रीर न ही वहा के मूल्य मंत्री श्री तख्तमल जैन जिनको हराने का श्रेय हम लोगो ने प्राप्त किया था तथा ग्वालियर की राजमाता तक को हराया था। कहने का तात्पर्ययह है कि स्रगर यह म्रालोचना की जाय कि ऐसे विरोधी सदस्य राजाओं के साथ थे, तो यह बात श्रीमान्, गलत है।

श्राप के बड़े-बड़े नेता श्रो ने राजा श्रो को सरक्षण दिया, उनको बचाया, उनको प्रिवी पर्स दिये, उनको विशेषाधिकार दिये श्रौर उनको सतरज का मुहरा बनाकर रखा। हमारे श्रादरणीय प्रधान मंत्री जी की हमे तब से याद है जब वे विदीशा मे राजा श्रो को बचाने के लिए जाती थी श्रौर कोई चुनाव ऐसा नही होता था जब कि राजा श्रो के ऊपर उनका वरदहस्त नहीं रहता था श्रौर ग्यारह

बारह राजा इक्ट्रे मिलकर हमारा विरोध करते थे। भगवान की कृपा से हम जीवित बने रहे ग्रौर जो हमला करने वाले थे वे धराशाही हो गये। वे धराशाही हुए ग्रपने मित्रो द्वारा, हमारे द्वारा नहीं श्रीमन्, ऐसा कहा जाता है कि भस्मासूर को इस तरह का बरदान मिला हम्राथा कि जिस के ऊपर हाथ रखता था वह नष्ट हो जाता था। यह तो बिलकुल भस्मास्र सरीखी बात हो गई कि मित्रो द्वारा ये राजा नष्ट हो गये। श्रीर हम उनका सरक्षरा नहीं कर सके। हम आप से केवल इतना ही निवेदन करना चाहते ह कि ग्रापने जो ये कायदे बनाये है वे जल्द-बाजी मे बनाये है। हम उस कायदे मे विश्वास करते है जिनमे सरदार पटेल ने उस समय के राजास्रो को स्रौर इन राजास्रो को अपने साथ लिया था. उनका प्रेम प्राप्त किया था, परन्तु उनके म्रधिकार का हनन किया था और उसी तरह से बचे हए राजाओ के म्रधिकारो, उनके प्रिवी पर्स, उनके विशेषा-धिकार, उनके मोटर का भत्ता, उनका पैट्रोल श्रादि सब बन्द किये जा सकते है क्योंकि श्रीमन्, एक तो समय बीत गया है श्रीर बीसवी शताब्दी में इन विशेषाधिकारों को बनाये रखने के पक्ष मे शायद कोई भी श्रादमी द्व ढने पर भी नहीं मिलेगा।

तीसरी बात श्रीमन्, मैं यह कहना चाहता हू कि अगर सरकार थोडी बुद्धिमता से काम लेती तो यह जो राजा महाराजाओं का इस समय मामला है वह आसानी के साथ हल हो जाता क्योंकि इन राजा महा-राजाओं के पास ताज के अलावा और कोई चीज बची नहीं है। आज भी बहुत से राजा महाराजा ऐसे है जो पैसे की कमी के काररा भूखे मर रहे है। हमे यह मालूम है कि एक राजा हमारे पास ऐसे आये थे जिनको 15 हजार रुपया वार्षिक मिलता था। श्रीमन्, 19 DEC. 19711

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उनके साथ मे उनके पूराने कर्मचारी भी है, महल में रहने वाले व्यक्ति हैं श्रीर उनमे से एक महिला रो रही थी और वह कहती थी कि हमारेपास गुजारे के लिए कुछ नही बचा है। यहा तक परिस्थिति आ गई है श्रोर इस तरूह की परिस्थिति को समभने के लिए ग्रगर बुद्धिमता मे काम लिया जाता तो परिस्थितियो पर काबू पाया जा सकताथा।

श्रीमन् हम समभते है कि जो यह बिल श्राया है उसका कोई भी विरोध नहीं करेगा। परिस्थितिया ऐसी है और इन परिस्थितियो को लाया जाना चाहिये। राजास्रो का एक समय था ग्रीर ग्रब वह समय चला गया है। ग्रगर राजा रहते भी है तो वे जापान, इंग्लैंड म्रोर बेल्जियम की तरह रह सकते है, इससे ज्यादा वे नहीं रह सकते है। यह उन देशो की बात है जो परपरागत प्रजातत्र रहे है, लेकिन हम कभी भी राजाग्रो के समर्थक नही रहे। हमने तो श्रीमन्, ग्राप के सागने कुछ थोडे से तथ्य इस लिए रखे है ताकि यह सरकार चाहती तो उस को भी साथ लेकर चल सकती थी। अगर किसी की सम्पत्ति को छीना जाय तो उसको बुरा भला कह कर नहीं छीना जाना चाहिए, हम इस में विश्वाम रखते हैं। हम गाँधी जी की उस परपरा को मानने वाले है कि ग्रगर किसी की घन ग्रौर सम्पत्ति अपहरण करे तो उस से मीठे शब्दो में बात तो की ही जा सकती है। इन शब्दो के साथ यह जो बिल भ्राया है उसका हम किसी प्रकार से विरोध करने के लिए तैयार नहीं है।

MR. CHAIRMAN: Shri Dahyabhai Patel

SHRIMATI YASHODA REDDY (Andhra Pradesh): Before you call him, may we know at what time the Minister is replying so that we can prepare ourselves for the division?

MR. CHAIRMAN: I have a long list. I think the Minister should teply at about 12.30. You can arrange the length of speeches accordingly.

SHRI DWIJENDRA LAL SEN GUPTA (West Bengal) Please call us also

MR. CHAIRMAN: Please sit down.

SHRI **DWIJENDRALAL** SEN GUPTA: I am sitting down.

श्री सी० डी० पांडे (उत्तर प्रदेश): मिस्टर चेयरमैन, एक मिनट मुक्ते दीजिएगा।

SHRI DAHYABHAI V. PATEL (Gujarat): I am never verbose nor I intend to make any long speech.

MR. CHAIRMAN. It is not intended for you.

SHRI DAHYABHAI V. PATEL: Moreover, on this question I do not need to make any long speech.

AN HON. MEMBER: Are you opposing the Bill ?

SHRI DAHYABHAI V. PATEL: I feel that I should oppose the Bill because I feel that the Go vernment of India is going back on an assurance that it has given and an undertaking that it has undertaken very solemnly. Government of India did this with open eyes and to repudiate it unilaterally is something which is not only repugnant, but I think immoral too. That is the reason why I wish to oppose it.

Sir, there have been occasions when many delicate matters have been resolved by understanding and by negotiations. If more than 500 Princes of this country could be persuaded to surrender their rights and their privileges large amount of property which they

[Shri Dahyabhai V Patel]

administering as despots, surely negotiations about their rights and a few propercould have been carried on with a little more tact, a little more persuasion, and the object could. have been achieved Supposing it was not achieved. Then the covenants and instruments of accession in each case provides that at every generation the amount that is paid as, what is called, privy purses decreases And in a lew years, the amount would have been practically reduced to nothing. And what are we paying them today? We are paying them a pittance of something which is very much less than the huge losses that your public sector undertakings are incurring every year. So, this could have been set right by other means We do not try to do what is right in the right way Suppose the decision to abolish privy purses has to be taken because t e government feels very strongly about this. Suppose the government feels that times are changing and therefore the Princes should fall in line with the changed circumstances There are other ways of doing it. The manner in which this is sought to be done is not proper. The Princes should have been persuaded to join and to sacrifice, as they have done before The Prime Minister, while moving the Bill, pointed out that one of the Princes was actually fighting in the war. This only points out that they can be called upon to make sacrifices whenever necessary It all depends on the approach and the manner in which you deal with the situation. After all just unilaterally abolishing the privy purses, I do not think, is very right 1 remember when the Kutch debate was taking place in this House, Hon Minister Shri Chavan was dealing with it. He then said "We have made a commitment which we must honour" When I asked him about your promise and commitments to the Princes of India", he said that it was a different matter One was commitment before the international world and what would be our reputation and name? This is an internal matter. This was what he

said Sir, I am unable to understand this logic that we can be dishonest, that we can repudiate our commitments inside the country, but we I are to keep our commitments and such things all right outside Sir, I understand straightforward language and straightforward talk. I wish this had been done in this manner.

SHRI N G GORAY (Maharashtra) Sir, may I point out to my friend that in spite of this agreement, we have taken Chadbet and we are going to take Kinjaragode and all that?

SHRIDAHYABHAIV PATEL: I am very glad that my friend says this. The army is doing its duty where some of the politicians have failed I am very glad about that and I hope our army will centinue to do its duty. They need to be congratulated for that But that does not mean that you can do things dislicnestly. I will never put my hand and give my assent to this and I hope the hon. Members of this House would ponder over it for a few m nutes and think whether it is right to do it and whether it is right to do it at this moment? Why should the Government I ave chosen this monent to do this at this time and in this manier?

Sir, the Prime Minister is not here. I suppose the Law Minister will reply I do not know how the Law Minister will reply, because, Sir, on the last Bil, I asked him pointedly three or feur times the same question and he did not answer. You arswer when it suits you and you don't answer when it does not suit you. That means you are right whether there is argument or whether there is justice or not. If that is, the attitude of the Government, what else can I say?

MR. CHAIRMAN Yes, Mr Vithal Gadgii

SHRI VITHAL GADGIL (Maharashira): Mr Chanman, Sn, I use to support this Bill wholeheartedly.

Sir, at the outset. I must recall that it was in the New Delhi AICC of July 1967 that younger men is my party like Mr. Mohan Dharia insisted on the inclusion of the item in the 10-point Programme. Four years and one election later, their stand is vindicated. I am sure Sir, they have added a foot-note to the history of our times.

Sir, I am of the opinion that this Bill cannot be studied in isolation, because all three amendments together form one single whole. Sir, I am not one of those who, in order to prove their radicalism, will talk about confrontation between Parliament and the Supreme Court. Yet, I must say, I must concede, that it was the judgments of the Supreme Court which were responsible for these three amendments.

SHRIMATI YASHODA REDDY: Correct.

SHRI VITHAL GADGIL: Sir, in the Golak Nath case, after overruling their previous judgments, they practically froze the Constitution; by their judgment in the Bank Nationalisation case, again overruling a series of cases spread over twenty years, they negatived the Forth Amendment; and, in the Princes' case, they overruled their own decision, given one year earlier in the Dholpur Maharaja's case, and helped perpetuation of an order and an institution based on birth and inheritance. This is the salient fact that their own judgments have been overruled and new judgments given.

Sir, when I was a student of law, I was told that consistency and certainty are the hallmarks of judicial process. But, today, we do not know whether what the Supreme Court decides today will not be upset tomorrow. I am tempted to say what was said about the judgments of the Supreme Court of America that the "judgments of our Supreme Court are like a railway ticket, valid for this day and by this train only". Sir, in such a situation, when the courts change their veiws,

can't the people change their views and their Constitution? Sir, this Bill is again criticised by reference to two or three points which I would like to deal with. The first is this: What is the issue involved? If I may say so, Sir, the issue in the first amendment was this: When the Golak Nath Case decision was given, the first man to react to it was my I late friend, Shri Nath Pai, who immediately brought forward a Bill to restore the severeignty of Parliament to itself and, if I may say so, Sir, the issue in the first amendment was whether Nath or Golak Nath; in the second amendment, the issue was, if I may say so, whether compensation for the few or emancipation of the many; and, Sir, in this Bill, if I may borrow the words of our Prime Minister, the issue is whether men or Maharajas?

AN HON. MEMBER: Quite right.

11 A.M.

SHRI VITHAL GADGIL: These are the issues which the House ought to deal with. The Bills are criticized firstly by saying that others also have privileges. Particularly, reference is made to the Ministers. I do not hold a brief for the Ministers. But one must not forget that whatever privileges they enjoy, they are referrable to some office; they are limited for five years. And they are elected by the people. They represent the people. But there is no time-limit on the privileges enjoyed by these princes. They are not referrable to any public function that they perform. And whom do they represent? They represent none except perhaps themselves.

Then, again, Sir, it is said that we are guilty of breach of promise. Mr. Chengalvaroyan has ably answered those criticisms. The Constitution, which embodies this promise—that very Constitution—gives a promise to millions of our people, which is embodied in the Preamble that "We, the people of India... give to ourselves this

[Shri Vithal Gadgil]

Constitution..." to establish Equality of status. What is the equality of status here? Princes pay no customs duty, no water charges, no electricity, no incometax. The lowest in the land can sue and prosecute the highest in the land. But if you want to take such action against the tiniest of princes, you must obtain the permission of the Central Government.

Sir, I feel so long as these privileges continue, you have to read some of the articles differently there is some kind of invisible clause. For example, in Article 14: "The State shall not deny to any person equality before the law . . . " (except princes). See Article 15: "The State shall not discriminate against any citizen on grounds only of religion, race, caste, sex, place of birth or any of them".... (except in favour of princes). With these privileges, we have a kind of Animal Farm -a George Orwellian situation-all men are equal but some are more equal than the others. Sir, there is, therefore, perfect justification for bringing forward this Bill. As Mr. Chengalvaroyan has stated, under the international law, all treaties are subject to the doctrine-rebus sic stantibu. A number of illustrations can be given. For example, the treaty of Lussane was terminated on the basis of this doctrine The International Court, in various decisions-for example, Freezone of Upper Savoy-has recognized this doctrine. So, even on legal and technical grounds, my submission is that the Government is perfectly justified

Then, again, it is said—I referred to it earlier—that we are guilty of breach of promise. I said that the treaty must be studied in the context of the situation which obtained when treaty was entered into. Why were the treaties entered into? I would like to quote from the words of Sardar Vallabhbhai Patel. This is what he said:

"... some of the rulers did wish to exercise their technical right to declare independence and others to join the neighbouring Dominion...Our failure" to honour these obligations "...would seriously prejudice the stabilisation of the new order."

This was the reason given. The security of our land was threatened at that time. Sir, the ways of Providence are inscrutable. The irony of history is that these privileges are being abolished at a time when again the integrity of our motherland is threatened! ... (Interruptions). What better case can you have of poetic justice?

Therefore, I support this measure from all points of view.

Lastly, Sir, may I appeal to the the House in a particular way? Last year the same Bill was brought. It was lost by a fraction of a vote. I appeal to all sections of the House to attone for that technical lapse by passing this Bill unanimously and unreservedly...

(Interruptions)

Lastly, Sir, permit me to strike a personal note. Sir, when this Constitution was framed, my father was a Member of this Parliament and of the Constituent Assembly. And it was his Ministry, the Ministry of Works, Mines and Power, that opposed the idea of market value. I am proud today, I became a Member of this House only seven months back. I consider it my privilege, my fortune that I am present in this House when the original intentions of the Constitution-makers are being restored. In that sense, I have a feeling that I am fulfilling a filial obligation.

SHRI BHUPESH GUPTA: (West Bengal): Like father, like son.

श्री सूरज प्रसाद (बिहार)। श्रीमन्, संविधान में संशोधन करने का जो बिल ग्राया है, मैं उसका स्वागत करता हूं। मुक्री इस बात की खुशी है कि इस संशोधन के

जरिये बिना ताज के बादशाह, वेमूल्क के नवाबों को समाप्त किया जा रहा है। श्रभी हम जिस व्यवस्था को खत्म करने की बात कर रहे हैं, यह एक सामन्ती व्यवस्था है ग्रीर इस व्यवस्था को हिन्दस्तान के ग्रन्दर बहुत पहिले ही खत्म हो जाना चाहिये था।

जब हिन्द्स्तान के अन्दर अंग्रेजों का श्रावागमन हम्रा था तो उन्होंने इन देशी राजा महाराजाओं को इसलिए पाला पोशा श्रीर जिन्दा रखा ताकि ये राजा महाराजा उनके पाये के रूप में काम कर सकें श्रीर इसीलिए भ्राज भी यह व्यवस्था हमारे देश के ग्रन्दर इसीलिए बरकरार है। जब भारत की ग्राजादी की लडाई लडी जा रही थी, देश के नौजवान जब खून की म्रन्तिम कतरा देश की ग्राजादी के लिए दे रहे थे, तब उस समय ये राजा महाराजा श्रंग्रेजों के साथ कन्धे से कन्धा मिलाकर प्राजादी की लडाई को खन में डूबो रहे थे। उस समय कम्यु-निस्ट पार्टी हिन्द्स्तान की श्राजादी के लिए लड़ रही थी और हिन्दुस्तान की जनता का साथ दे रही थी।

SHRI NAWAL KISHORE (Uttar Pradesh): Something against . . .

श्री सुरज प्रसादः फिर से इतिहास को,

SHRI BHUPESH GUPTA: If the Treasury Benches are interested, they can chair him up.

(Interruption by Shri C. D. Pande)

MR. CHAIRMAN: Mr. C. D. Pande, please let him proceed. Mr. Suraj Prasad, Please go on.

SHRI BHUPESH GUPTA: Sir, Mr. C. D. Pande may not be a born prince but he is a contemplated prince.

श्री जगदीश प्रसाद माथुर (राजस्थान): श्रीमन्, जो बात माननीय सदस्य कह रहे हैं वह गलत है।

(Interruptions)

श्री सुरज प्रसाद: ग्राप इन लोगों को रोकिये। जनसंघ का तो उस समय जन्म ही नहीं हम्रा थ।। म्रापका जन्म तो लड़ाई के बाद हम्रा।

(Interruptions)

तो मैं कह रहा था कि जब भ्राजादी की लडाई लडी जा रही थी तब पांडे जी टाटा और बिरला का साथ दे रहे थे। जिस समय भारत को भ्राजादी मिली थी उस समय भारत की जनता की यह आंकाक्षा थी कि ग्रांग्रेजों से राज्य की समाप्ति के साथ-साथ इन राजा महाराजाओं को भी समाप्त कर दिया जाय। लेकिन एक विचित्र घटना उस समय हई भौर राजा महाराजाओं के साथ एक समभौता कर लिया गया और उनको प्रिवी-पर्स भौर विशेषाधिकार दिये गये।

श्रीमन्, ग्राज जो काम किया जा रहा है उसको बहत पहिले किया जाना था भ्रीर मैं प्रधान मंत्री जी के इस विचार से बिल्कुल सहमत हॅ कि दूसरे मूल्कों के ग्रन्दर इन राजा महाराजाओं को खत्म करने के लिए तो दूसरे तरीके अख्तियार किये गये थे। पश्चिमी मूलक इस बात के लिए सबूत है कि राजा महाराजाश्चों को खुले ग्राम जनता के बीच में उनका सिर उड़ा दिया गया, लेकिन हिन्दुस्तान के अन्दर तो कानून के जरिये से उनका प्रिवी पर्स समाप्त किया जा रहा है, उनके विशेषाधिकार समाप्त किये जा रहे हैं श्रीर इसीलिए इस बात पर किसी को कोई श्रापत्ति नहीं होनी चाहिये।

थि सूरज प्रसाद।

यहापर श्री डाह्याभाई पटेल बोल रहे थे ग्रौर उनका वहना था कि इस कान्न के जरिये से हिन्दुस्तान के ग्रन्दर राजा मह।राजाम्नों के साथ जा वायदे हुए थे, जो करार हुए ये, जो कारनामे हुए थे, उनका उल्लंघन किया जा रहा है। मेरा कहना यह है कि वायदा, इकरारनामा, वह एग्रीमेट श्रीर वह कवीनेट गलत था इस मायने मे कि हिन्दुस्तान के सविधान में हिन्दुस्तान मे सब कोई बराबर है। कानून के सामने सब कोई बराबर है। को फस्ट क्लास सिटीजन ग्रौर कोई सेकिड क्लास सिटीजन नहीं है। उस समय जा एग्रीमेट हुग्रा था वह गग्रीमेट इस मायने मे गलत है कि ग्रमी बोलते हुए हमारे एक साथी ने कहा कि उस एग्रीमेट में यह था, यह बात लिखी गई थी कि राजे महाराजाग्रो को प्रीवीपर्स दिया जायगा, लेकिन उस पर इन्कम टैक्स नहीं लगेगा, सारे देश मे तिरगा भड़ा फहरायेगा लेकिन राजे महाराजास्रो की छन पर उनका स्रपना भड़ा फहरायेगा, हिन्दुस्तान की तमाम वेहिकिल्स पर सरकार का फ्लैग लगेगा तो उनकी ग्रपनी कार पर उनका ग्रपना पर्लेग लगेगा, हिन्दस्तान मे कोई भी श्रादमी जुर्म करेगा तो उमको तो कानून के मुनाविक सजा दी जा सकती है, उस पर केस चलाया जा सकता है, लेकिन राजे महाराजे अगर किसी की बह बेटी के साथ व्यभिचार भो करें, या किसी ग्रौर तरह का जुर्म करे तो उनपर केस करने के लिए केन्द्रीय हुकूमत से परमी-शन लेनी पडेगी। हिन्दुस्तान मे फस्ट भ्रौर सेकिड क्लास सिटीजन्स नही हो सकते है इसलिए इस तरह का एग्रीमेट करके हिन्दुस्तान की जनता के साथ उचित नही किया गया इसलिए ही हम लोगो ने देखा कि ज्यो ही सविधान मे ये बाते लिखी गयी, मभी संविधान की स्याही सुखी भी नही

थी कि हिन्द्स्तान के ग्रन्दर इसके खिलाफ म्रावाज उठने लगी। कुछ लोग, उनके जैसे विचारों के लोग राजे महाराजाओं का साथ दे रहे थे, जैसे जनसघ ग्रौर स्वतत्र पार्टी के लोग उनकी बोली मे बोली बोली मिला कर उनके साथ भागे बढ रहे थे, लेकिन हिन्द्स्तान की जनता उसके खिलाफ ग्रावाज उठाने लगी भ्रौर नतीजा यह हम्रा कि एक गैर-सरकारी बिल यहा पास हम्रा मीर वह सर्वसम्मति से पास हुन्ना। तो ऐसी सूरत मे न्नगर कोई यह कहे कि यह बात इकरारनामे के खिलाफ है तो मै समकता हूँ कि यह गलत है, यह इकरारनामा गलत है ग्रौर इसीलिए हिन्दू-स्तान मे यह 26वा सविधान संशोधन विधेयक लाया जा रहा है। हिन्द्स्तान के तमाम लोगो को कानून के सामने बराबर रखने का यह जो प्रबंध किया गया, मैं इस का स्वागत करता हूं। दूसरी तरफ कुछ लोग यह कहते हैं कि इससे क्या होने वाला है। प्रीवी पर्स मेतो चार, पाचकरोड रुपया ही राजा महाराजाग्रो को मिलता है। 20 वर्ष के दौरान मे राजा महाराजास्रो को एक अरब रुपया हिन्दुस्तान मे मिल चुका है। पाच करोड़ के हिसाब से 20 वष मे ए**क ग्ररब रु**पया ही हुग्राः हम इस **ए**क भ्ररब रुपये से हिन्दुस्तान मे कोई एक बड़ा कारखाना खोल सकते थे जिसमे 10,5 हजार लोगों को काम मिल सकता था, एक सौ करोड़ रुपयों से हम हिन्दुस्तान की कई निदयों में बाध बना सकने थे जिससे हिस्द-तान की लाखो एकड़ जमीन की सिचाई हो सकती थी। एक भ्रारब रुपये से हिन्द्स्तत्न मेतमाम ऐसी चीजे की जा सकती थी जिनसे यहा की बेकारी मिट सकती थी। मै उनसे पूछना चाहता ह कि ग्राज उनके चार, पाच करोड़ रुपये की कोई कीमत नहीं है क्या ? भगर रुपये की कीमत उनके सामने होती तो शायद वे इस तरह का प्रशन

न उठाते। ग्रगर रुपये की कीमत उनको जानना है तां वे बिहार में चले जाय जहा ग्रभी हाल ही मे बाढ़ ग्रायी थी ग्रौर जिसके कारण वहा हजारो लोग बघरबार हो गये है ग्रौर ग्राज भो ग्रासमान के नीचे रह रहे है। उनके लिए छत का कोई इतजाम नहीं है। रुपये की कीमत समभना हो तो बम्बई चले जाइये जहा ढाई लाख लोग ऐसे है कि जो जाड की रात मे भी फुटपाथ पर रह कर ग्रपनी जाविका निर्वाह करते है। ग्रगर रुपये की की मत समभनो है ता स्टशनो पर चले जाइए जहा फेका हुमा मन्त जो नीचे पत्थरा पर गिरता ह ता उस पर ग्राइमा ग्रार कुत्ते एक साथ छाना भापटी करत है ग्रीर ग्रापस मे लड़ते है। उनके सामन तो रुपय का काई प्रक्रन नही है वयः। कियह ता फूलाको सेज पर पलन वाल लोग ह जिन्हाने हमेशा ऐशा इशरत की जिन्दगी बसर का है। उन के लिए चार, पाच करोड़ की कोई कीमत नही ह, लेकिन हिन्दुस्तान की जनता क लिए उस की बड़ी कामत है। 55 कराड़ रुपये का जब इवेस्टमेट होता है ता उसकी इतनी श्रामदनो हाती ह। इसलिये इस तरह के प्रश्न को कोई कीमत हिन्दुस्तान के ग्रन्दर नही ह। कुछ लाग कहेग कि यह काम बिल्कुल श्रनैतिक है, इस तरह का काम नहीं करना चाहियेथा। मे उन लागा स पूछना चाहताहू कि उस समय वे कहाँ थे जबिक हिन्दुस्तान क इन राजा महाराजाश्रो ने जनता की गाढ़ी कमाई का श्रपन खजाना मे रखा, जनता की गाढ़ी कमाई के पैस उनके खजानों में जाते थे ग्रोर वे मनमाने तौर पर उसको ग्रपने ऐशोग्राराम पर खच करते थे। उस समय इन्होंने यह क्यो नहीं उनको शिक्षा दी कि आपको यह काम नहीं करना चाहिये था, यह अनैतिक काम है, यह काम बिल्कुल गलत था। मगर उन्होने यह काम किया। उस समय ये लोग

क्या कर रहे थे, उस समय क्या भाड़ भोक रहे थे, उस समा क्या सो रहे थे, लेकिन भ्राज जब इस तरह की बाते हिन्दुस्तान के भ्रन्दर होती है तो मुभे दुख होता है।

श्री के • सी • पंडा (उडीसा) : उनमें से एक ऐसा है जो कि फट पर लड़ रहा है।

श्री सूरज प्रसाद: हम एक व्यक्ति की बात नहीं बोल रहे हे, हम तो व्यवस्था की बात बोल रहे ह, एक व्यक्ति की बान ठीक है वह बवाई क हात्र है लिकन हिन्द्रस्तान के जो पाच सौ राजा महाराजा है वेक्या बधाई के पात्र है जो कि ग्राज भी जनता को लूट रहे है। तो मैं यह पूछना चाहता हूँ कि इस बिल के पास हो जान के बाद भी क्या उनकी तमाम जायदाद समाप्त हो जायगी। क्या यह बात सही नहीं है कि बहुत से राजा महाराजा एसे हे जिनके शहरो के अन्दर बड़े-बड़ मकान बने हुये है और उनसे उनको हजारो रूपया किराया ग्राता है, उनके पास **ह**जारो बीघा जुमीन **है** जिसको वह जात सकते है श्रीर उससे कमाई कर सकते है, उनके पास भ्रभी भी खाने है जिनसं कि वह ग्रामदनो कमाते है, तो इस बिल के पास हो जाने के बाद भी उनके ऊपर क्या पहाड़ टूट पड़ेगा। ऐसा मैं नहीं समभता। इस लये मेरा कहना है कि नैति-कर्ताका प्रश्नया किसी तरहका द्रार्थिक प्रश्न उठाकर इस प्रश्न को उलभ्नाना मैं बिल्कुल गलत समभना हूँ ग्रौर मैं समभता हँ कि यह समाप्त हो जाना चाहिये।

अन्त में मं एक बात आपसे कहना चाहूगा। एक और है कि फॉसी देने का प्रश्न ही नहीं है, अगर फासी का प्रश्न होता तो दूसरी बात करते। फॉसी देने का प्रश्न

[RAJYA SABHA]

[श्री सूरज प्रसाद]

ही नही है, ग्रभी तो इतना ही किया जा रहा है कि प्रिवी पर्स समाप्त की जा रही है ग्रौर ग्रापको इतना ही बर्दाश्त नही होता है।

श्रीमन, श्रन्त मे मैं यह कहना चाहता ह कि इस बिल के अन्दर मे मुग्राविजा देने के सम्बन्ध मे कोई खास प्रावधान नहीं है, कोई प्रावधान नहीं है। क्या किया जायगा मालम नही है। इनके लिए दरवाजा सर-कार ने खुला रखा है। कितना देगी यह कोई नही जानता । मैंने सुना है कि सरकार ने कोई बातचीत की है जिसके मुताबिक जो जितना ही बडा राजा होगा उसको उतना ही कम मिलेगा और जितना ही छोटा होगा उसको उतना ही ज्यादा मिलेगा, इस तरह के मल्टीपिल के आधार पर मुआविजे की रकम तय की जायगी। मै समऋता ह कि यह बात बिल्कूल गलत है । मुम्राविजा किस बात के लिए। अभी हमने पच्चीसवें संविधान सशोधन को पास किया है, इस सविधान संशोधन के मुताबिक मुग्राविजा देने का कोई प्रश्न नहीं उठेगा। सरकार की नीयत की जाच होने वाली है, सरकार की नीयत की ग्रग्नि परीक्षा होगी कि राजा महा-राजाभो को मुम्राविजा देने के सम्बन्ध मे वह क्या रुख अस्तियार करती है। स्रोर मुस्राविजा किस बात के लिए! ग्रत्याचार के लिए, जुल्म के लिए, देश के साथ गद्दारी के लिए। ये राजा महाराजा कैसे बने है ! हिन्दुस्तान के ग्रन्दर जब सिख लड़ रहेथे तो ये राजा महाराजा अग्रेजों का साथ दे रहे थे, जब जाट लड़ रहे थे तो यह अग्रेजों का साथ दे रहे थे, जब राजपूत लड़ रहे थे तो ये राजा महाराजा अग्रेजो का साथ दे रहे थे। तो मुम्राविजा किस बात के लिए ! क्या देश के साथ गद्दारी के लिए मुग्राविजा देना है। इसलिए मेरा ख्याल है कि मुझाविजा देने की

कोई बात ही नहीं हो सकती है। तो मेरा कहना है कि यह छव्वीसवा सशोधन पास हो ग्रीर मै ग्रजं करना चाहता ह कि राजा महाराजास्रो के पास काफी धन दौलत है ग्रौर लक्ष्मी है ग्रौर इस धन-दौलत ग्रौर लक्ष्मी के बल पर वे अपनी जीविकोपार्जन कर सकते है इसलिए इनको एक पैसा भी मुग्रा-विजा देने का प्रश्न उठाना नहीं चाहिए। इन शब्दों के साथ मैं इस बिल का स्वागत करता हु।

SHRI N G. GORAY: Sir, I would like to point out that having passed the Twenty-Fifth Amending Bill yesterday this Bill is only a sequel to what we have done yesterday. It is a consequential legislation. The Prime Minister in her speech very appropulately pointed out that we are just now in the midst of war, a crisis, and she further pointed out that when we are fighting on the western front and on the eastern front, the bullets of the enemy do not distinguish between a poor man and a rich man, a prince or a pauper. Sir, I would like to go a little further and point out that after all, what is the reason that we are engaged in this war It is because there are certain values involved in this war and those values were yesterday defined as democracy, socialism and secularism. Had not the Bangla Desh leaders subscribed to these values I do not think that we would have asked our armies to fight for them simply because they had risen in revolt against Islamabad It is because they are fighting for certam values and because those values are such that we share them with them that we are staking even onr fortune and we are fighting side by side with them Therefore, Sir. when we are considering this Bill, I would like to emphasize this fact that this is a part of the whole scheme of progress to eqalitarian society that we want to establish in this country, Sir, yesterday I did not get a chance to speak. There were so many people who referred to Fundamental Rights and to Directive Principles, I take this opportunity to point out that perhaps

it is our Constitution alone in all the Constitutions of the world preamble has used the words 'social justice' as one of the aims. It is not only equality, liberty, fraternity but also social justice. What does this social justice mean? Social justice means that there will be an equitarian society and I am one of those who hold that if our Constitution is correctly interpreted, it is not necessary again and again to say that we want to establish a democratic socialist society in India. The whole concept is embedded in the Constitution in the preamble. in the Fundamental Rights, in the Directive Principles. And I am really glad that today we are fulfilling one of the obligations that have been put on us by the Directive Principles Sir, I am one of those who hold that the Directive Principles and the Fundamental Rights must be read together The Directive Principles really are the sustenance of the Fundamental Rights If the Fundamental Rights are to be divorced from the Directive Principles, the Fundamental Rights will become like paper flowers without any roots in the soil of this country. So when this particular amendment is being moved and this House is asked to accept it I have no doubt in my mind that it is only in pursuance of the very vital & very sincere commitments that we have made to the Indian nation, to the Indian people Sir, many times it is being pointed out that there was a contract with the Princes On this point on the last occasion also I had spoken and at that time I had the opportunity to state that if you really go into the history you will find that the Princely Order was created by the British with an ulterior motive and they had made no bones about it. Many historians have stated that this Order was created by the British as a bulwark against the rising tide of nationalism. When today nationalism has become triumphant and when from nationalism we are moving towards fuller democracy, socialism and an equalitarian society, is it right, does it stand to reason to say that the Princely Order should not be touched? My friend, Mr. Dahyabhai Patel referred to the contract that we had with

the Princes and said that we must not go back on our word. I have great respect for Mr Dahyabhai Patel but I would like to say, if we had a contract with the Princes, had we not a contract with the people of India. What is the contract? And this contract with the people of India has been stressed again and again and again by all the parties including his own party, and the contract is garibi hatao. It is not the slogan only of the ruling party. May be that they used these words, but I think that this particular slogan belongs to all the parties. It is anational slogan, and if we cannot do away with poverty, let us at least do away with inequality When we can move towards that

श्री महाबीर त्यागी (उतर प्रदेश): गरीबो को बाट देंगे।

श्री एन० जी० गोरे: गरीबो को बांट देते । This is not something to be distributed I thought that my friend Tyagi had a maturer idea of distribution. It is not that we take something away from the princes and give five rupees to each Member of Parliament, or somebody waiting outside. This is not the idea. The idea is that something which has become patently an anachronism, something that needs to be removed, is being removed, and therefore I would like to say that nobody should really oppose this Bill. I am glad to find that the representative of the Jana Sangh has said that they are supporting this Bill This is a sign of the times, there is a compulsion and people are feeling that compulsion. I would remind this House of a very meaningful saying in Sanskrit. The saying is:

Vikrite karını kım ankushe vivadaha

It means when you have sold the elephant and the price has been agreed upon, why do you fight over or haggle over the prod, over the ankush? After all, you have sold the elephant by the Bill yesterday. I would like to ask my friends sitting here who are perhaps thinking of opposing this

[Shri N G. Goray]

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Bill that, after all, when this House has passed yesterday the Twenty-fifth Constitution (Amendment) Bill, what is the use of talking about this here. I really was of the opinion that this Bill was not at all necessary when you have passed the other Bill, because that is all-inclusive, and you could have done away with all the princely privileges and other things by simply saying that there was a nexus between what we are going to do and the Directive Principles and therefore we are doing away with all these privileges.

SHRI AKBAR ALI KHAN (Andhra Pradesh): The Supreme Court would again have challenged it in that case.

SHRI N. G GORAY: Therefore I would say there should be no debate on this at all. It is something which is consequential and it follows from what we did yesterday. If you want to be logical, there is no other way except passing this Bill wholeheartedly. But there is one thing that I would like to stress. Yesterday also, S'r, when we passed the Twenty-fifth Constitution (Amendment) Bill, there were people who asked: what about the other Fundamental Rights? Therefore, some of the amendments were moved. And today also my friend Rajnarain it is going to move an amendment which says that it is all right that you are abolishing the princely order, but you have not said anything about compensation. Whether you call it compensation or whether you call it amount, as somebody said it was a legal term full of meaning, I would like to ask what is it in your mind Will the Prime Minister or the Law Minister who is going to look after this Bill kindly get up and tell us how you are going to compensate the princes? Is there any idea of compensating them? Is the compensation going to be a very substantial amount?

SHRI MAHAVIR TYAGI: Compensation will go against the spirit of the Bill.

SHRI N. G. GORAY: If you do that, then I would say that this will rebel against

the spirit of the Bill that we passed yesterday, and it goes against the spirit of the assurance that you have given to the people. People do not want this compensation. I was surprised that my friend, Mr. Jain, showed such solicitude for the princes. He said that we must consider their case. Sir. when we know that there are lakhs of unemployed people and when we admit that it is not nossible to give them employment, that it is not possible to give them any sustenance at all, is it at all necessary to point out in this House that the case of the princes also should be considered? Sir. I am not against giving some rehabilitation allowance to some of those who really have nothing. Let these things be examined, but there are Princes who have so much property that if you want to compensate some Princes, give them sustenance, you can take away from those who have got more than enough and give sustenance to those who have nothing Let there not be any borden on the exchequer at all. Therefore, I would say that the Law Minister or the Prime Minister should be good enough either to explain what their idea of compensation is or they should accept the amendment which is likely to be moved. Thank you

SHRI AKBAR ALI KHAN: Chairman, Sir, I commend the Bill for the acceptance of the House. As has been said by the hon. Prime Minister, this motion has been fully supported and very ably supported by my hon. fr ends, Mr. Jain, Mr. Goray and Mr. Chengalvaroyan. I do not think there is much to be said on that score. Why I requested that the floor be given to me is this. Notwithstanding what my friend, Mr. Goray, has said, I feel there are dependants and particularly employees in a large number who have been depending on the privy purses, the budget of the Nizam was called for and it was found that 95 per cent was spent on employees and other thinks. I want the Government not only to take those relatives who are dependants but also others who are in their employ,

DR. BHAI MAHAVIR (Delhi): Just one clarification. If 95 per cent of it is for the employees, how does Nawab Saheb support the abolition of the privy purse at all?

SHRI AKBAR ALI KHAN: In principle I support it. After the declaration that we are all equal, I do not want that all these things which are absolutely outdated should continue in principle. At the same time, for those people who are dependant on them and in view of the large unemployment, there should be some provision for them. Otherwise, there will be further unemployment.

श्री निरंजन वर्मा: मैं यह प्रार्थना कर रहा हूं कि प्रिची पर्स की बात तो ठीक है लेकिन खर्चये पानदान जो होता है उसका क्या होगा।

श्री श्रकवर श्रली खान: मेवाखोरी श्रीर खचंये पानदान खत्म हुए जमाना हो गया।

You are living in the old days.

SHRI A. P. CHATTERJEE (West Bengal): What is the amount of your privy purse?

SHRI AKBAR ALI KHAN: I know that when my friend, Mr. Chatterjee, has nothing substantial, he indugles in frivolities. Government abolishing their privileges is perfectly right. Government abolishing the privy purses in the existing circumstances is perfectly legitimate. There are changed circumstances, but I want that some thought should be given not only to the relatives and dependants, but also to the other employees who are in such a large number. After the abolition of privy purses, they will all be unemployed. This is a matter to which Government should give consideration.

One word more. It has been rightly said that the Ruler of my State under the grip of a cotere of Ittahadul Musalmins did not behave as he should have. I may tell you that people of all communities had suffered. It was only a coterie which kept him captive more or less and he was und r their guidance. When you talk of that, please do not forget the millions who did not support the attitude that he took. With these words, I hope the Government will give consideration to what I have said.

SHRI NIREN GHOSH (West Bengal): Sir, naturally at this time the debate is not raising that much dust and straw as we did last time. . .

First of all, I would say that the Prime Minister referred to Bangla Desh in her speech. I would only like to recall the words of Mr. Tajuddin Ahmed in this connection. He has asserted the right of self determination of Fast Bengal. That is the premise upon which that is being done. And of course, democracy is also involved. And we do not know how the Chinese Government could forget this essential component part of the situation, not only the atrocities committed; and an oppressed nation has the inherent right to self-determination, to national freedom. That being so, they exercised their right, and it is the duty of all democrats, of all communities of all socialist governments to support it unconditionally. We cannot understand the attitude of the Chinese Government in this connection.

Sir, this measure is a long-delayed measure. In fact, what should have been done by the people in 1947 is partially being sought to be done now, because at that time the Indian people were fighting for freedom and certainly they wanted to abolish the princes, they wanted the elimination of all imperialist interests, their capital, their banking and everything, and they wanted also to abolish the zamindari and give land to the tillers

[Shri Niren Ghosh]

freely and without any compensation being paid to the land owners. Nothing was done. The people were prepared. There was the naval mutiny, and there were rebellions in the various m litary barracks. But everything was made to come down, and all the purpose that our freedom struggle was to have served, that remained, and we are carrying on with that legacy and fifty crores of our people are making penance for the sins that we committed at that time.

Now, I would say that the Prime Minister said that it should change nonviolently and peacefully I personally find it a little bit difficult to agree with her on this point. Here are crying contradictions. The Anti-Monopoly Act is there but the monopolies grow, the zamindari was abolished but the concentration of land remains and the landlords grow Untouchability is abolished but untouchability remains And I do not know if even after the abolition of the Princely Order, the princes will go because even now, in the Telephone directory, it is written "Sir Biren Mukherjee". 'Sır' has been aholished but the telephone directory says "Sir Biren Mukherjee"

AN HON MEMBER It is a mistake

SHRI NIREN GHOSH That is the thing, and it is continuing

Now Sir, all this deadwood and dead weight be abolished completely and all their properties also be taken over is what a democratic revolution is meant This is simply abblition of the privy purses and privileges If democracy is to gain roots in the soil of India firmly, then not only should the Princely Order be abolished but their property also should be taken over It is dead wood, blocking the path of progress and democracy As monopolies are rotting, as landlords are rotting, similarly they will also be rotting If all these were abolished and swept clean at one stroke India today would have been a different India it would have been a mighty democratic State almost equal to China in the comity of nations

As everybody knows, our House had a role to play We passed a non official Resolution in this House We brought the House to the fore, rather I should say that we compelled the Government in a sense to bring forward this measure. There was no other go Now they say that it should be done in a non-violent and peaceful way I think this Government has no right to use those words because the people in my State are suffering at the hands of this Government for murders that are taking place there Are these non-violent murders? Are these lootings, arson, killings and murders of my people that is being done is being done in a non violent way? I do not know. It is for this Government to clarify Anyway, every step that contributes towards the forward much rightly our Party would unhesitatingly support. In that sense we extend our support to this measure But we still maintain that even this step would not make them meek Even with their properties and privileges abolished with their obscurantist ideals they will continue to block the path of progress and democracy Therefore, we are not statisfied with what the Bill contemplates. In fact, all their properties should have been expropriated because it is the blood money of the Indian peoples that has been transformed into the properties of Princes. That money should have come to the people, it should not remain with them

I astly, Sir, this Bill is silent on the question of compensation. Whatever the name, as transitional arrangement something will be given. What is that something? Therefore, the Government has kept the option clear, open. That is wrong. This House was definitely of opinion that not a single naya paisa should be given to them.

SHRI M N KAUL (Nominated)
Option is kept open

Today's world is in pursuit of knowledge and seeks to remove illitracy. This world which once upon a time ruled by Kings is now ruled by the people. In the civilised countries also monarchies have been abolished and the Democracy is prospering there.

Our country is a democratic country. In country, I this think it is shameful to find Princes existing like dolls. What are these rulers doing? In a society where the people work hard, what is the use of these Princes? In our country they do nothing. They merely lead a life of laziness and luxury without doing any work. Is it fair on the part of the princes to live like this without doing any work when crores of people are earning their bread through hard work.

Twenty-five years have passed since we attained independence and set up rule by the people. Even now, the princes do not try to live by their own hard work. They still want to lead a lazy and luxurious life.

"Shri Bharathidasan was the greatest revolutionary poet in Tamil Nadu in the Twentieth Century. While speaking on the princes, he has stated like this:

"Pachairatham Parimarı Intha Nattai Salivatha Varuvavum Udaiyathaga Thanthadevar?

Avarellam Inthaneram Eliyaga Muyalaga Irukkinrargal;

Emantha Kalathil Etrankondone Puliveshani Podugindran.

Pothumakkalku Pullalavu Madhippenam Tharugindrana?"

As stated above, these rulers ruled in the past. Today even when they have lost all their rights, they do not wish to

SHRI NIREN GHOSH: Not a single paisa should be given to them in any form because that would betray the trust of the people. That would betray the spirit of the Resolutions that we passed in this House. The attitude of the Government would be judged by the attitude it takes on this very question. While the Government are trying to seat these Princes over the 55 crores of people, our crores and crores remain unemployed and starving. And it is their blood money that is now the Princes' property. On this question you will be tested. If you take a correct, ruthless attitude, then that would be a step forward, that would be setting a precedent. On the question of abolition of landlordism, abolishing the Purses and making the peasantry what is should, the peasant proprietors and owners of their own land, you will be tested. It may be that only small sums are involved. If you give them any compensation, the sums involved may not be very great. But the question of attitude is very important in this matter and this Government will be judged by the steps they take in this regard. So, I would request Mr. Gokhale to make it clear to the House why they are silent on this point and what the Government wants to do in future. Or, they should accept the amendment that we have placed before the House. I have placed an amendment. Mr. Rajnarain has also placed an amendment. These two amendments are almost the same. So, I think the sincerity of the Government would be tested on this very question, not on the question of this Bill which was a foregone conclusion after the House passed Resolution almost two years back. So, with these words, I would request the Government not to indulge in platitudinous words and side-track the issue by talking of peaceful change, non-violence and all that, but come straight to the brass tacks and give a clear inkling of their mind to the House and to the country at large.

Constitution (Twenty-sixth

*SHRI S. SIVAPRAKASAM (Tamil Nadu): Mr. Chairman, I would like to say

^{*}Original speech in Tamil.

[Shri S. Sivaprakasam]

abandon their life of luxury and easygoing. As this is a blot on a democratic country, Government had brought forward a Bill last year in this House to and the privy purses and privileges of the Princes. That Bill was defeated in this House. It is not known whether the defeat was due to the reason that the importance and necessity of that Bill could not be understood or for any other reason. We all know that that Bill was defeated only in this House and it had received support in the Lok Sabha. During the last elections, this issue was accorded much importance. In Tamil Nadu, the D.M.K. Party swept the polls as also the Congress Party of Shrimati Indira Gandhi did in the other States. Therefore, as a result of this Bill, I am confident that the Privy purses of the Princes which are a blot on our country will be abolished.

The revolutionary poet Bharathidasan has stated the following about the Princes:

"Vaaliya En Nannodu Ponnadaaga.

Vaaliva Naiperummakkal Urimaiyarn-Mannidaiye Vinveelthe Vellivapoi Vellvathupol Thanithalum thikolli Kodiya Aaatshi"!

In memory of such a great poet, the people of Tamil Nadu had confidently expected that the Government will issue a postal stamp this year. But the decision of the Government had greatly disappointed them and distressed the whole of Tamil Nadu. I request that the Government should change this decision in the matter and at least in the next year a postal stamp in memory of the revolutionary poet shold be issued.

At the time of the elections many promises were given. I request the Government to fulfil those promises expeditiously. Lack of means, poverty and unemployment the problems faced by our people throughout our country. The Government should make all efforts to

solve these problems immediately. I request the Government to see to it that in our country poverty and other hardship do not exist. This country should be a Paradise on earth where all are treated egual.

To conclude, I would like to quote a great song from the revolutionary poet which reflects the above ideal:

"Ellarkum Desam: Ellarkum Udaimaiyalam.

Ellarkum Ella Urimaigalum Aaagugave.

Ellarkum Kalvi Suhadaiam Vaainthiruga!

Ellarkum Nall Ithayam Porinthiruga .

Vallaikum Mattrulla Selvakkum Nathudaimai!

Vaaikkarisi Ennum Manappanmai Po-Oliga!

Villarkum Nalla Nuthal Mathai Ellaikum

Viduthalaiyam Emay Manimurasam Aaarpeeray!"

I have quoted this song from Bharathidosan because it reflects the basic culture of Tamil Nadu.

With these observations, I wish to state that I wholeheartedly support the Constitution (Twenty-sixth Amendment) Bill. 1971.

Thank you

श्री शीलभद्र याजी (बिहार) : माननीय चेयरमैन महोदय, मैं इस विघेयक की सहर्ष ताईद करता हैं। बहुत दुख की बात है कि इस सदन में यह विधेयक दो बार आया और श्राज फिर तीसरी बार श्रारहा है। जो

हमारी शासक कांग्रेस पार्टी है उसने 1955 में जब ग्रावाडी में समाजवादी व्यवस्था कायम करने की घोषगा की ग्रीर हमारी संसद् के दोनों सदनों ने 1954 में जब समाजवादी व्यवस्था को कायम करने की एक स्वर से घोषणा की (Interruption) सुनने की कोशिश करो, जानते नहीं हो...

Constitution (Twenty-sixth

श्री राजनारायण (उत्तर प्रदेश): मैं उनको कहना चाहता हूँ कि सोशलिस्टिक पैटर्न भाफ सोसायटी कायम करने की उस वक्त बात थी।

भी सभापति: मैं चाहता हूँ कि दो, तीन माननीय सदस्य श्रीर बोल लें।

श्री शीलभद्र याजी : राज नारायण जी, बाल की खाल मत खींचो । बैठो ।

, तो इस देश के लिये यह म्रादर्श हो गया है, ग्रकीदा हो गया है ग्रीर चाहे वह कोई भी राजनैतिक पार्टी हो उसके लिए यह लाजमी है कि जो समाज में विषमता है ग्रीर जो राजा महाराजास्रों को प्रिवी पर्स मिलता था या उनको जो विशेषाधिकार था उसको खत्म कर देना चाहिए। लेकिन 1955 ई॰ के बाद एक युग ग्राया, जैसे कि एक युग कलि-युग श्राता है, 12 वर्ष के बाद एक युग ग्राता है जबिक हमारी पार्टी ने, हमारी सरकार ने, इंतजारी की । फिर 1967 के जून महीने में हमारी भ्राल इन्डिया कांग्रेस पार्टी ने प्रस्ताव पास किया भ्रीर सरकार से कहा कि राजा महाराजाओं का जो प्रिवी पर्स है स्रौर जो विशेषाधिकार है उनका खात्मा होना चाहिए। लेकिन 1967 ई० के बाद जब सर्व-प्रथम हमारे सदन में, राज्य सभा में, 1969 **ई० में श्री बांक** बिहारी दास का प्रस्ताव भ्राया, जब हमने 19 दिसम्बर 1969 को यह प्रस्ताव लिया और वह प्रस्ताव सर्व

सम्मति से पास हुग्रा, किसी ने उसका विरोध नहीं किया भ्रीर प्रायः सर्व सम्मति से राज्य सभा में यह प्रस्ताव पास हुआ, तो इस मामले में हमारी राज्य सभा ने नेतृत्व किया श्रीर सरकार से गुजारिश की गयी कि वह जल्दी से जल्दी विधेयक ला कर के राजा महाराजाओं का जो प्रिवी पर्स है ग्रीर जो विशेषाधिकार है उनको खत्म कर दिया जाय। लेकिन हमारी सरकार तब भी इंतजार ही करती रही। फिर 1970 में संसद् के दोनों सदनों से यह चीज बहुमत से पास हुई ग्रीर जब यह चीज पास कर दी तब भी वह नहीं किया जा सका एक टेकनिकल ग्राउंड के ऊपर, टू-थर्ड मेजारिटी वोटिंग में हुई, थिंम्पग मेजा-रिटी से पास हम्रा तब भी यह नहीं हो सका। तो स्राज राज्य सभा के लिये, मान-नीय चेयरमैन महोदय, प्रायश्चित करने का दिन है। हम प्रायश्चित करें कि जो हमने थम्पिंग मेजारिटी से, सर्व सम्मति से पास किया उसको फिर करना पड रहा है लेकिन फिर भी भाज राजनारायएा जी भ्रमेंडमेंट देते हैं, यह शोभा की बात नहीं है।

श्री सभापति : ग्राप थोड़े में कह दें, यह सब बीच में क्यों लाते हैं।

श्री शीलभद्र याजी: जरूरी है यह।
यह शोभा की बात नहीं थी। जिस तरह से
हुगने जुमींदारी को खत्म किया था उसी तरह
से इसको खत्म करना चाहिए था।
ग्रीर बिना मुग्राविजा के खत्म करना
चाहिये था।

श्रब हम।रे बुछ लोग सरदार पटेल जी का श्रौर गांधी जी का नाम लेते हैं। मान-नीय चेयरमैन पहोदय, जब चोरी श्रौर डकैती चोर करते हैं तो वह पहले ईश्वर का नाम लेते हैं कि हमको कामयाबी मिल जाय

[श्री शीलभद्र याजी] उसी तरह से ये राजा महाराजा के एजेट जब बुरा काम भी करेंगे तो भी सरदार पटेल ग्रौर गांधी जी की दहाई देगे, जब भी होगा तो गांधी जी का नाम लेगे ग्रीर लौह-पृक्ष का नाम जरूर लेगे ग्रौर कहेगे कि यह एग्रीमेंट हमा है। एग्रीमेट तो 56 करोड़ जनता के साथ हुआ है। एग्रीमेट तो उनके साथ भी हुम्रा है। सरदार पटेल ने म्रौर नेहरू जी ने कहा कि राजा महाराजाग्रो को रखने वाला ब्रिटिश साम्राज्यवाद जा रहा है, चला गया है तो यह भी व्यवस्था जायगी, इंकलाब होगा, क्रान्ति होगी भ्रौर श्रभी तो हम महल दे रहे है, राजप्रमुख बना रहे है, प्रिवी पर्स दे रहे है, विशेषाधिकार भी दे रहे है, नहीं तो जनता उठेगी श्रौर यह सारा भी चला जायगा और इसलिये राजा महाराजाओं ने इस बात को मान लिया लेकिन उसके बाद जो परिस्थिति हुई श्रौर जैसा कि मैने सर्वप्रथम कहा कि देश का यह श्रकीदा हो गया है, सिद्धात हो गया है भ्रौर शासक काग्रेम पार्टी ने स्रौर दोनों सदनों ने समाजवादी व्यवस्था लाने के लिये निश्चय कर लिया है स्रौर इसलिये जो राजा महाराजाग्रो की तरफ से यहा कहते है, उनकी वकालत करते है, उनको याद रखना चाहिये कि यह स्थिति है श्रौर उनको 56 करोड जनता का भी देखना चाहिये कि हम

हपये का सवाल उठाया गया कि सिर्फ साढे चार करोड़ हपया लगता है। साढे चार या पांच करोड़ हपये का सवाल नही है। सभी हमारे श्री स्रकबर स्रली खान साहब ने कहा कि उनके जो मुलाजिम है और जो लोग है उनका क्या होगा। जिसका जिक बह कर रहे थे वह निजाम है। वह ससार मे सबसे धनी स्रादमी है, पचास हजार एकड जमीन जिसके पास है, सिक्ट गांबाद स्रौर

उनके साथ क्या करने वाले है।

हैदराबाद मे जहां भी जाइये उनकी मार्केटस है, उन्हीं के नाम से सारा मार्केंट वगैरह है, तो मुलाजिम लोग कोशिश करके उसमें से ही बांटकर ले ले ग्रीर जो मुलाजिम लोग है वह सरकार को कहे कि उनमे से ही वितरण करे, लेकिन मेरा कहना है कि चाहे कोई छोटा हो या बड़ा हो सब एक बराबर है, जब 56 करोड लोग जो है, जो जनता है, वह इम्पलाय-मेट के लिये इम्पलायमेट एक्सचेजेज मे अपना नाम लिखाती है तो वह भी नाम लिखायें। ये जितने 600 के करीब राजे महा-12 Noon राजे थे, ब्रिटिश साम्राज्य के ग्रग थे। ग्रंग्रेजो ने 602 भागों में हिन्दूस्तान को बांट दिया था लेकिन फिर भी होशियारी के साथ उनको ठीक किया गया। अब उनके लिए किसी तरह का ग्रलाउन्स या किसी तरह का मुग्रावजा हो, कम्पेन्सेशन हो, इस विधेयक में इसकी व्नवस्था नहीं है तो सरकार के लिये यह लाजमी है कि भीतर-भीतर कुछ बात करके ग्रौर वाहर से कुछ बात करके इस तरह की व्यवस्था नहीं लाए कि उनको कुछ मिल सके। यह हमारी सरकार से गुजारिश है ग्रौर यदि इस तरह की व्यवस्था होगी तभी हम समता ला सकेंगे। राजे महा-राजाग्रो के नाम पर स्वतत्र पार्टी का एक वर्दी फादर का लड़का अनवर्दी होकर, राजे महाराजाम्रो की दहाई दे तो माननीय चेयरमैन साहब, मैं याद दिलाऊंगा कि पटना की एक लान मीटिंग मे सरदार पटेल ने कहा था कि सरकार भ्रौर किसान के बीच

श्री सभापति: श्रव ग्राप उस पर बहस मत कीजिए।

मे जमीदार का बच्चा कहा से चला श्राया।

श्री शीलमद्र याजी : उन्होने कहा है इसलिए उसकी भी चर्चा कर देता हू। इसलिए उनको सरदार पटेल ऐसे श्रादमी का नाम लेना, यह शोभा की बात नहीं है श्रीर

. ..

मैं तो सरकार से गुजारिश करूंगा कि विधे-यक तो पास होना ही है भीर भ्रभी स्वतंत्र पार्टी के जो लोग प्रायदिचत करने के लिए तैयार नहीं हैं वे हाउस से चले जाएं। यह हमारी हाउस से गुजारिश है क्योंकि पहले इस हाउस ने, राज्य सभा ने इसी प्रकार के प्रस्ताव को सर्वसम्मति से पास किया था ग्रौर ग्राज भी इसको सर्वसम्मति से पास होना चाहिए, तब हमारा प्रायश्चित पूरा होगा। जन संघ को बड़ी सुबुद्धि ग्राई, बड़ी खुशी की बात है, श्रीर जिस तरह से राज्य सभा ने एक बार नेतत्व दिया था लोक सभा को, लेकिन बीच मे हम मुकर गये थे, ऐसा हमारा चरित्र हनन हो गया, एम० पी० कभी एक तरफ वोट करते हैं कल दूसरी तरफ वोट करते है। इसलिए यह सर्वसम्मति मे पास होना चाहिए और जो अपनी इज्जत बचाना चाहते है, राजे महाराजाग्रों के साथ जिनकी दोस्ती है, सांठ-गांठ है, वे कृपया सदन का परित्याग कर दें। इन शब्दों के साथ मैं इस विधेयक की ताईद करता हं स्रौर सरकार से डिमान्ड करता हं कि एक चिट्ठी कौड़ी भी मुग्रावजा, कम्पेन्सेशन या ट्रांजिटरी म्रलाउन्स भ्रौर भी न जाने क्या क्या ग्रलाउन्स उनको मिलने की बात चलती है, इस तरह की ग्रागे कोई व्यवस्था नही होनी चाहिए। जय हिन्द।

श्री पीताम्बर दास (उत्तर प्रदेश) :
श्रीमन्, मैं एक निवेदन करना चाहता हूँ।
मैंने याजी जी की स्पीच के बीच में टोका
नहीं क्योंकि वह मुफे अच्छा नहीं लगा,
लेकिन ग्रव मैं यह व्यवस्था का प्रश्न उठाना
चाहता हूँ कि ग्रगर मानो कोई सदस्य राज्य
सभा के ग्रदर सर्वसम्मिति से किसी बिल को
पास होने न देने के लिए यहां बैठा रहना
चाहे, तो क्या किसी दूसरे सदस्य को यह
कहने का ग्रधिकार है कि वह सदन छोड़
कर चला जाए? मैं यह इसलिए पूछना

चाहता हूं कि नहीं तो कल यह परिएाम होगा कि ये लोग कहेंगे कि ग्रगर हमारे साथ तुम्हारा एक-मत नहीं होता तो देश छोड़कर चले ज।इए। हम कहां चले जाएंगे उस समय?

श्री शीलभद्र याजी: इसलिए मैंने कहा था क्योंकि हमने एक बार इसको सर्वसम्मति से वोट किया था।

श्री पीताम्बर दास: मैं सदन में बैठा रह सकता हूँ, सरकारी पक्ष के विरोध में बोट कर सकता हूं, एब्सटेन भी कर सकता हूँ। लेकिन किमी को ग्रधिकार नहीं है कि यह कहे कि सदन छोड़ कर चले जाएं। मैं बीच श्राफ प्रिवलेज का सवाल उठाना चाहता हूं क्योंकि यहां बैठने का मेरा ग्रधिकार है। उसको रोकने की कोशिश जो कोई सदस्य करेगा— ही विल बी गिल्टी ग्राफ ब्रीच ग्राफ प्रिवलेज। (Interruptions)

SHRI LOKANATH MISRA (Orissa): Sir, I am going to excuse and I am prepared to go to the extent of excusing a lunatic. But, Sir, how can a lunatic sit in the House?

MR. CHAIRMAN: Please do not say this.

SHRI LOKANATH MISRA: Can he have the cheek to say that since we voted against this Bill we should go out? Who has got the cheek to say that?...

(Interruptions)

श्री पीताम्बर दास: ग्रीर ग्रगर याजी साहब को ग्रोब्लाइज करने का सवाल है, तो हम सदा के लिए सदन छोड़ कर चले जाएगे।

SHRI LOKANATH MISRA: He must be thrown out ...(Interruptions). He must be thrown out of the House.

MR CHAIRMAN. Let us go on.

श्री राजनारायएा: श्रीमन्, मै श्रापके द्वारा पीताम्बर दास जी से स्रौर लोकनाथ मिश्र जी से निवेदन करूंगा कि एक ल्युनेटिक जब है तो उसके बाद : : :

श्री सभापति . ऐसं ग्रल्फाज इस्तेमाल नहीं कीजिए।

श्री पीताम्बर दास या जी साहब सदत को छोडने की बात उस समय कह रहे है जब कन्ट्री के सामने एमरजेन्सी है। देश्रर इज श्र लिमिट।

श्री शीलभद्र याजी: यह मै इसलिए कह रहा हू कि पहले ग्रापने पास किया था::

श्री लोकनाथ मिश्रः हम 50 मर्त्तवा ग्रापोज करेगे। ईडियट है।

SHRI CHAIRMAN Let us hear Mr Sen Gupta

SHRI DWIJENDRALAL SEN GUPTA Sir, I stand to support the Bill The Bill gives a direction, and that is important. The money that will be saved is of little consequence. So long from the Congress Government there was no such direction. But because of certain very important constitutional amendments and legislative actions, the Congress has given a new dimension or a new momentum.

Now, I am here just to support this Bill on that ground.

Mr Gadgil has tried to formulate certain issues involved in it. I would like to ask my friends who are passing it to consider only one issue. What was the moral behind the privy puises? Was there any moral sanction behind it? If there was no moral sanction, the law becomes infructious. Keeping in view the chapters

on Fundamental Rights and Directive Principles, was there any nexus with this privy purse? I submit that if there was no nexus and if the privy purse becomes something subsidiary or secondary—the Directive Principles are of utmost importance—then the privy purse has no ground.

Mr Chairman, Sir, you are an eminent jurist You are an eminent lawyer. I may also submit before you on this account that the whole thing was a fraud on the Constitution, the whole thing was a fraud on the people. Mr Chairman, Sir, did we pay any privy purse or compensation to the Britishers when they left India, No. Of course we paid them by way of the partition of India, which is going to be annulled today. I remember today Dr Rammanohar Lohia who started agitation in every native State, and it was the consciousness of the people who, but for this compromising thing, would have snatched democratic rights of the people

Without doing anything in return for 20 years they enjoyed these purses I et them forego them now Mr Chairman, Sii, there was the Nizam of Hyderabad What happened there? There was the people's revolt. There was police action. Similar thing would have happened if the other States would not have joined India. So, as for ourselves we have no scruple. We don't here stand on a guilty conscience But we stand on strong moral ground that what we did then was wrong and what we are going to do now is light.

Mr Chairman, Sir 1 in this connection also tell you that the question of repudiation has been taken up. What we are going to repudiate is something which might have been true at that time, which is untrue today, unrealistic today, unpatriotic today. I also request the treasury benches today to repudiate all our commitments with USA. We have to concest with them. If they continue their unfriendly attitude, cannot we repudiate that? We can repudiate that. There are various

precedents of such repudiation also. That is why I say, let them gather courage.

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Now, Sir, on the question of privy purses, Mr. Sivaprakasam has said "Let us do penance". Yes. I was one who could not appear on the 5th September, 1970 to vote for the Bill I asked this House also to hold an inquiry why on the 4th September there was no evening flight from Calcutta to Delhi. The flight was cancelled. Why was it cancelled? On the 5th September I was to reach here at 8 in the morning; the plane was to leave at 6 a.m. Who is going to answer that? Who is going to do penance for that? I had my ticket for the 4th September but the flight was cancelled. In fact I had my ticket and I was to be here at 8 in the That flight reached here at morning On that occasion Acharya 7 30 pm Kripalani observed that it was an act of God True, the ways of God are very very difficult to understand. God Decrees something great God wants something That is why today we have the Constitution 24th Amendment, Constitution 25th Amendment and Constitution 26th Amendment Bills If the privy purses Bill was passed at that time, probably this thing would not have happened.

Sir, before I sit down I may tell you one thing more Mr Akbar Ali Khan and Mr Goray suggested that some soit of relief to those who are poor among the princes may be given. Let me oppose that idea. All I want to say, before I sit down, is one instance

There was the Raja of Saiaikella who used to get Rs. 87,000. One of the sons of the Raja is Bhupendra Narayan Singh Deo. Another son is the Deputy Chief Minister of Orissa. They are five brothers Bhupendra Narayan Singh Deo was not in the good books of the eldest son of the Raja and that is why he, his wife and his two sons have been denied even a room in the palace Even a room in the palace has been denied to them Their belongings were thrown out Bhupendra Narayan

Singh Deo wanted the mediation of Mr. R. N. Singh Deo, the Deputy Chief Minister of Orissa who was at that time the Chief Minister He was a very powerful man but he could not go against the wishes of his father and his eldest brother to have a reconciliation.

So, if this money is meant for one man, they deserve no sympathy. In most of the families we find that the second brother, the third brother, the fourth brother get nothing. So, my submission before you and before this House is, if this compensation is given only one individual may be benefited. If the other family members—sons of the same father—stand in the street, they can also stand in the street along with the others.

SHRI HAMID ALI SCHAMNAD Sir, I support the Consti-(Kerala): tution (Twenty-sixth Amendment) Bill as it has been passed in Lok Sabha Bill seeks to delete article 291 and article 362 which deal with the privy purses and also the rights and privileges of rulers Again article 363A has been inserted by which the Rulers cease to be the Rulers of the Indian States. Privy purse is abolished and all liabilities and obligations in respect of privy purse are extinguished Sir, this is a landmark in the history of our Constitution, in the history of India. We all know, why the Government has been necessitated to bring forward this It was only about 15 or 16 months back, an enactment was brought forward by the Government which was passed in the Lok Sabha, but when it came to the Rajya Sabha, unfortunately for a fraction of a vote, it was defeated in this House. Government with good spirit brought an Ordinance by which they abolished privy purse, but the princes at that time did not take the action of the government in good Entire nation from Kashmir to Kerala welcomed the action of the government in bringing forward this Ordinance. they cherished this, but what our Princes did was that they challenged the government Not only they challenged the

[Shri Hamid Ali Schamnad]

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government, but they challenged the times in which they are living. They did not know which side the wind blew. They rushed to the court, got a stay order and subsequently obtained decree in their favour. Personally, I feel that this action of Princes was a blessing in disguise for the ruling Congress. That led the way to the dissolution of the Lok Sabha, to the midterm elections and finally to the massive support for the ruling Congress. Clamouring throats and starving bellies of the people of this country gave a free hand to Shrimati Indira - Gandhi to go ahead with the progressive legislation. She has now brought forward the constitutional amendments. The Constitution (Twenty-fourth) Amendment has been watched here whereby Parliament has become supreme legislating body of the country. Of course, everybody knows, in any country ultimately sovereignty lies with the people and ultimately we will have to go to the people. So the people in the country wanted the government to bring forward progressive legislations whereby everybody could live in this country as one without any difference.

Now, at least I appeal to the Princes to adjust themselves to the changed circumstances. I appeal to them to forget the glory of the past, to forget whatever they enjoyed in the past and try to live as free citizens of this great nation. The Prince in a palace or a chaprasi in a palace has got only one vote in this country and if this is so, how can we distinguish a man with a man? This is the reason why the government has brought forward this legislation and that is why we are supporting this enactment wholeheartedly.

Shrimati Indira Gandhi has shown to the world that through parliamentary democracy alone we will be able to achieve the goal of socialism.

MR. CHAIRMAN: All tight. Thank you.

SHRI HAMID ALI SCHAMNAD: I would make one more appeal to the government with regard to compensation. I do not say compensation should be given. I want, Sir, at the same time allowances should be given not to the Princes but to the dependents of the Princes. There may be army of dependents, army of servants in the palace. There will be army of people who are dependent on them. Let them not be thrown on the street as beggars, that is what I want.

MR. CHAIRMAN Thank you very much.

SHRI AKBAR ALI KHAN: Shri Rajnarain is very anxious to perform his duties. You kindly make him the Vice-Chairman.

MR. CHAIRMAN: Shri Nawal Kishore. I want to call the Law Minister at 12-30. You are the last speaker and try to finish.

श्री नवल किशोर: सभापति महोदय, मैं इस बिल का हार्दिक समर्थन करता हूं ग्रीर ग्रपना पूरा-पूरा समर्थन देता हूं। श्रीमन, हम संविधान के जरिए युं भी इस बात के लिए वचनबद्ध हैं कि हम अपने देश के श्रंदर एक समाजवादी समाज की रचना करेंगे जिसमें किसी प्रकार की ऊच-नीच. जाति धर्म ग्रौर सेक्स के ग्राधार पर, नहीं होगी। मैं इस बात को मानता हं कि ऐसे समाज की रचना इस समय तक नहीं हो सकी है मगर यह भी सही है कि उस समाज को बनाने की तरफ कई कदम उठाए गए हैं। हमारे देश में जमीदारी प्रथा खत्म की गई, बड़ी-बड़ी जमींदारी खत्म की गई. ताल्लुकेदारी खत्म की गई भ्रौर जो बड़े-बड़े उद्योगपित भ्रौर पूंजीपित थे उनके हाथ में जो म्रार्थिक शक्ति थी उसको काफी कम किया गया भ्रौर भ्राहिस्ता-भ्राहिस्ता उसको ग्रौर कम किया जा रहा है।

मुफे खुणी है आज फ्यूडल आंडर, सामतशाही, के ये जो आखिरी अवशेष है, ये भी आज समाप्त किए जा रहे है। श्रीमन्, यह जो आज सरकार ने किया है यह सिफ इम्पलीमेन्टेणन है, इन्फोसंमेन्ट है उन दस-पौइन्ट प्रोग्राम का, जो कि अन्डिवाइडेड काग्रेस का था और जब काग्रेस में फूट पैदा हुई उसके बाद जो 2 हुक डे हुए, उन दोनों हुकड़ों ने भी उसी दस-पौइन्ट प्रोग्राम को माना। तो आज उसका इन्फोस-मेन्ट किया जा रहा है। मै इसका स्वागत करता है।

मुफे इस बात की भी खुशी है कि चौबीस व पच्चीस कास्टीटयूशनल ग्रमेन्डमेन्ट के बाद यह 26वा कास्टीट्यूशनल ग्रमेन्ड-मेन्ट म्रा गया। इसके बाद सरवार को ग्रब कोई बहाना न मिल सकेगा कि कोई कांस्टीट्यूशनल प्राविजन ऐसा था जो हमारी समाजवादी व्यवस्था को कायम करने मे बाधक था। मैं समफता हूँ, यह भी बहाना ग्रपनी जगह पर ग्राज खत्म हो जाता है। ग्रब भी ग्रगर समाजवाद न ग्राये तो यह सरकार की बमजोरी ही मानी जायेगी।

कुछ सदस्यों ने कहा कि राजे महा-राजाग्रो को बधाई ग्रीर श्रद्धाजिल दी जाए। लेकिन मै चाहते हुए भी उनको बधाई देने के लिए तैयार नहीं हूँ, क्योंकि श्रीमन, मैं 500 साल की हिस्ट्रं मे जाना नहीं चात्ता हूँ, मै मिर्फ 100 साल की बात कहता हू, कि 1857 में जब हिन्दुम्तान की पहली ग्राजादी की लडाई हुई थी उस समय यह राजे महाराजे वही थे जिन्होंने प्रग्रेजो का साथ दिया ग्रीर जिनको ग्रग्रेजो ने बाद मे कायम रखना जिन्होंने हिन्दुस्तान के गाथ विश्वासघात किया था। मगर इतनी बात सही है कि हिन्दूम्तान की ग्राजादी के बाद 1947 मे जा इण्डियन इन्डिपेन्डेन्स ऐक्ट पास हन्ना ब्रिटिश पालियामेन्ट म उसके अतर्गत अगर ये राजे महाराजे चाहते तो काफी हिन्द्स्तान के ग्रन्दर बगावत ग्रौर गड़बड़ी पैदा कर सकते थे और कुछ ने ऐसी कोशिश भी की लेकिन यह काबलियत थो, स्टेट्समैन शिप थी, सरदार पटेल की कि उन्होने खूबसूरती के साथ ये जो 567 फोड़े थे हिन्दुस्तान की बाडी पोलिटिक मे, इसका भापरेशन किया और बड़े ढग से म्रापरेशन किया जिसमे ज्यादा दद भी नरी हम्रा भौर तकलीफ भी नहीं हुई। मगर उस ग्रापरेशन के बाद भी उमके कुछ निशान, कुछ स्कार्स, वानी रह गए और मुभे खुशी है कि प्रधान मत्री श्रीमती इन्दिरा गाधी ने ग्राज उसकी प्लास्टिक सजरी कर दी, ताकि वे निशान भी खत्म हो गाए, ताकि स्रागे स्राने वाली जेनरेशन को महसूस भी नहीं हो कि कभी हिन्दुस्तान के अदर इस तरह की सामंत्रशाही जैसी चीज भी थी। श्रव यह सिर्फ एक हिस्ट्री की चीज रह गई है जिसको विद्यार्थी पढा करेगे। श्रीमन्, उन राजे महाराजाम्रो का जिन्होने सरदार पटेल के हिन्दुस्तान के इन्टिग्रेशन क प्रयास में साथ दिया, उनको मै जरूर बबाई का पात्र मानता हं ग्रीर मै समभता ह कि हिस्ट्री भी उनको बधाई देगी।

यहा पर यह भी कहा गया कि नेगोशिये-सन्स से यह बात होती तो ग्रच्छा होता। मै यह बात मानता हूं मगर साथ ही यह भी जानता हूँ कि सरकार ने काफी नेगोशियेशन्स किए, कोणिशे की मगर कामयाबी नहीं हुई। किसी की भी गलती रही हो, राजाश्रो को राइटिंग ग्रान्द वाल को पढ लेना चाहिए था ग्रौर उनको उस समय जो टर्म मिल रहे थे उनको मान लेना चाहिए था। हम समभते है उनको जो एक मौका दिया गया उसे वे चूक गए।

[श्री नवल किशोर]

Constitution (Twenty-sixth

श्रीमन्, इस बात मे मुभे कोई गलत-फहमी नहीं है कि इस विधेयक के पास करने के वाद हिन्द्स्तान में समाजवाद आएगा। इस सम्बन्ध में पब्लिक सेक्टर की बात भी कही गई। उनमें जो नकसान हो रहे हैं उनका हवाला दिया गया । मैं खुद भी इस बात को मानता है कि पब्लिक सेक्टर के श्रंदर नुकसान नहीं होना चाहिए, वह एक तकलीफ की बात है, मगर पब्लिक सेक्टर के नुकसान से ग्रीर इस विधेयक से कोई वास्ता नहीं है क्योंकि मैं जानता है, साढे 4 करोड रु० बचाने से कोई समाजवाद नही श्राएगा। मगर यह एक सिद्धांत श्रीर नीति की बात है और एक कदम उठा है समाज-वादी व्यवस्थाकी तरफ ग्रीर मैं समकता हुं उसका समर्थन होना चाहिए। इससे विषमता में कमी जरूर ग्रायेगी। श्रीमन, दो बातें कह कर मैं खत्म कर दूंगा। श्रीमन, समाजवाद ग्राये न ग्राये लेकिन इंडिविज्यल इन इक्वैलिटी भ्रौर डिसपैरिटीज जो है वह भ्रपनी जगह पर कायम न रह सकेगी। पैदायशी ऊंचनीच की भावना जाती रहेगी।

एक बात एग्रीमेंट के सम्बन्ध में कहना चाहता है। मूभे एक बात इस सम्बन्ध में याद है कि जब 1949 में सरदार पटेन स्वास्थ्य लाभ के लिए देहरादुन ग्राये हए थे तो मैं रामपुर स्टेट के सम्बन्ध में उनसे बातचीत करने के लिए गया था। मैने सरदार पटेल जी से कहा कि ग्राप लाखों करोड़ो रुपया राजा महा-राजा स्रो को प्रिवी पर्स के रूप मे दे रहे हैं, यह बात मेरी समभ मे नहीं श्राती है। सरदार पटेल मुहफट ब्रादमा थे, उन्होने जवाब दिया कि तुम यह त्यो समभते हो कि गवनंमेट भ्राफ इहिया तुम्हारी भ्रवल से चलती है। वह जवाब मेरे पसद नहीं श्राया था । बाद मे, उन्होने कहा कि हैदराबाद के भापरेशन में, पुलिस ऐक्शन में, सरकार को कितनी कठिनाई का सामना करना पडा था ग्रीर कितना खर्चा करना पढ़ा था। मै इस समय इस डिटेल में नही जाना चाइता है। भ्राखिर में सरदार पटेल ने जो बात मुक्त मे कही वह मुक्ते आज तक याद है कि हैदराबाद के भ्रापरेशन में करोड़ो रुपये खर्च हो गये, अगर हर जगह यही करना पड़ता तब किनना वर्च होता ग्रौर कितना रक्त बहता सो हमने राजा महाराजाओं को उनकी ही कीमत पर खरीद लिया है जो कि उनको मान्य है, तो यह एक अच्छा सौदा है या बुरा सीदा है, पर मैं हमेशा बैठा नहीं रहंगा। फिर उन्होंने कहा कि यह वायदे मैंने किये है ग्रौर मैं उनको ग्रंत तक निभाहँगा, तुम लोगों को कभी ऊपर पहुंचने का अगर मौका मिले तो उस समय अपनी बुद्धि और भ्रपने विवेक से जो तुम ठीक समको वैसा **करना । इसलिए मेरा** कहना है कि सरदा**र** पटेल ने राजा महाराजाग्रों के साथ जो एग्रोमेट किया है, वह हमेशा हमेशा के लिए वादा नही है ग्रीर न वह हमारे लिए बाध्यकर ही हो सकता है।

श्रीमन्, मैं एक दो मुक्ताव कहकर खत्म कर दूंगा। मेरी मंत्री महोदय से यह दरख्वास्त है कि जो राजा महाराजा हैं उनमें से छोटे भी हैं। तो मैं यह चाहता हूँ कि जिनका प्रिवी पर्स 20 हजार रुपया सालाना से कम है उनके लिए खासतौर पर घ्यान दिया जाए ताकि वे यतीम न हो जाय। माथ ही साथ इन प्रिमेज के साथ जो कर्मचारी काम करते थे, नौकर काम करते थे, वे तो इस बिल के पास हो जाने के बाद खत्म हो जायेंगे, इसलिए उनके रिहैबिलिटेशन के लिए कोई कायंवाही की जानी चाहिये।

म्राखिरी में एक सेन्टेंस कहकर खत्म करता हूँ। मैं यह निवेदन करना चाहता हूँ कि काश्मीर के महाराजा डा० कर्ए सिंह जी ने इसका समर्थन करके अपने बुजुर्ग के लिए जो प्रायिष्ट्यित किया है और उन्होंने जो करम उठाये हैं. उसके लिये वे प्रशंसा योग्य है क्योंकि उन्होंने इस तरह का कदम उठाकर हिन्दुम्तान के साधारएा व्यक्ति की तरह जीवन व्यतीत करने का फैसला किया है। इसलिए मै यह उम्मीद करता हूँ कि जो दूसरे राजा महाराजा हैं वे उनका अनुकरएा करेंगे और देश कि बढोतरी में, समृद्धि में उसको प्रगति के पथ पर अग्रसर करने में अपना पूरा-पूरा सहयोग देंगे। इन शब्दों के साथ मैं पुनः इसका समर्थन करते हुए अपना भाषणा समाप्त करता हैं।

MINISTER OF LAW AND THE JUSTICE /विधि ग्रीर न्याय मंत्री (SHRI H. R. GOKHALE): Mr. Chairman, Sir, in view of the near unanimity in this House on this measure I do not think that a long and elaborate reply is necessary. Sir, I agree with my friend, Mr. Goray, that in a sense this Bill is a sequel to the Bill which this House passed yesterday, the Constitution (Twenty-fifth Amendment) Bill. It is a very happy coincidence that within 24 hours of the passing of that Bill this House is called upon to consider and pass a Bill which undoubtedly gives effect to the Directive Principles contained in article 39(b) and (c) which were intended be provided for in article 31C of the Constitution. The basis underlying the political as well as the moral implications of this measure has been ably put by Members of this House, both on this side and on the other side and I may particularly refer to the able speeches of Mr. Goray, Mr. Chengalvaroyan and my young friend, Mr. Vithal Gadgil. They have dealt with all aspects of the matter and I do not consider it necessary to repeat, particularly as I said in the beginning, when there is near unanimity in this House so far as this measure is concerned. I say near unanimity because in spite of the fact that a large number of

Members have participated in the debate I heard only a single and lone voice, that of my friend, Mr. Dahyabhai Patel, striking a different note. Therefore it might save us time if only refer to the few observations which he made in the course of his speech.

Mr. Dahyabhai Patel said it would have been better if this had been done by understanding and negotiation. Sir, everyone knows that there had been long and protracted negotiations at one stage with the Princes. Therefore we did negotiate; but, Sir if we negotiate, what can we do if they do not understand? The whole question is this: negotiations were carried on but understanding is a matter which depends on the understanding of the other party also. It is as a result of their failure to understand that the present situation has arisen about which I would like to remind the hon. Members of this House. Now the situation has changed. Do we not know that in the last elections we went to the polls asking for a specific mandate on this issue? And I wonder whether there was any other issue which was more prominently placed before the people than this issue that we will abolish the privy purses or other privileges of the rulers. And is there any doubt about the mandate that the people gave? The mandate is so unequivocal, is so clear, is so much leaving things beyond doubt that there is no question that what we are really doing today is that we are really fulfilling and carrying out our duty in obeying the mandate of the people. This measure has a history. It has not been very long. It is all fresh in our memory. A Bill had been brought before the two Houses on an earlier occasion, and but for a fraction of a vote this Bill could have become law even at that that time. That was a technical reason why that Bill did not go through. But the fact still that the entire people of this remains country and a huge majority of both the Houses were in favour of the Bill even at that time. Now we have got the added strength of the voluminous and support, the undoubted support, which the [Shri H. R. Gokhale]

people have given us, the mandate that the people have given us and, therefore, what we are really doing today is that we are really implementing the promise which we made to the people.

Some reference was made to the public sector undertakings. Along with my friend Mr. Nawal Kishore, I am also not able to understand what has that to do with the question of the abolition of the privy purses. Maybe some undertakings are making losses; some others are makings profits Perhaps it was intended to be pointed out that if you are making losses to such an extent in the public sector undertakings, why not incur in the payment of four or five crores of rupees as privy purses? Maybe the lon. Member did not say so, but I believe that could be the only relevancy, if at all, to the reference made to the public sector undertakings.

SHRI NAWAL KISHORE : I am sorry Mr. Gokhale has misunderstood me I just said what he is saying.

SHRI H. R. GOKHALE: This is what I said also. I am also saying what you were saying.

MR. CHAIRMAN: He is simply saying what you said.

SHRI H. R GOKHALE: Actually I said that I agree with Mr. Nawal Kishore that there is no relevancy in that reference.

SHRI AWADHLSHWAR PRASAD SINHA: Mr. Nawal Kishore need not understand the answer.

SHRI H. R. GOKHALE: It is not a question of five or four ciores of rupees. It is a question where certain values are involved. These values cannot be measured in items of money in tearms of rupees ani as pies. The question is what value do we at ach to a principle And if we attach value to a principle, which has been always dominant before our eyes, which has been

a dominant principle underlying the Constitution, the value of social justice, equality before the law, the value which we attach to the necessity of the establishment of an egalitarian society, a society of equality in this country, then these values, in other words as some hon, Members suggested, cannot be measured in terms of money. It is the importance which we attach to these values which is really the backbone of this measure.

Then, Sir, it was said that Parliament should not do it unilaterally. In other words, the millions of people in this country whome we represent should go to negotiate with and to seek the agreement of a very small or a handful of people who have not been able to see and realise the signs of the times. Any measure which this House passes can never be described as unilateral because it has always the sanction of the people and it is on behalf of the people that we speak,

Then it has been said that the me isure is without any reference to, or is silent with regard to compensation. It is silent with regard to compensation, but hon, Members will see that the silence itself is so loud and vocal in a Bill dealing with a matter like this. If compensation was intended to be paid, could it ever have been that the law would not provide for compensation because, I take it that the Government cannot pay compensation without statutory authority. Therefore, the fact. . .

SHRI BHUPESH GUPTA: But the transition allowance should not also be paid. Nothing should be paid.

SHRI H. R. GOKHALE: I am talking of compensation. I am at present talking of chalk With regard to cheese, we will come to that afterwards. What I am submitting is that there is no reference in this Bill for compensation, because the law does not authorise payment of any compensation. What further assume ce is required? Therefore, the very fact if it

it is silent about compensation means that the underlying basis of this legislation is that compensation is not to be paid. No further explanation is required. Sir, on both the sides of the House different views have been expressed, one view going to this extent that nothing even in the nature of an allowance or rehabilitation allowance also should be paid.

My friend, Mr. Goray, agreed that something should be paid, but it should be in the nature of a rehabilitation allowance. There has been difference of views on this so far as this House is concerned and there were different views in the other House also. In view of the fact that this is a matter in which people feel differently. the matter requires consideration and all that I can assure the House is that the matter is under consideration especially from the point of view of the smaller Princes. Now most of the other points have been dealt with and I do not think that I should take the time of the House any more,

SHRI BHUPESH GUPTA: I do not understand it but what is meant by smaller Princes?

SHRI H. R. GOKHALE: I am sure my friend, Mr. Gupta, knows the difference between big and small. With these words, I commend the Bill for the acceptance of this House.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The House divided.

MR. CHAIRMAN: Ayes-- 172; Noes-

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AYES-172

Abdul Samad, Shri A. K. A.

Ahmad, Shri Syed

Alva, Shri Joachim

Amla, Shri Tirath Ram

Anandam, Shri M.

Anandan, Shri T. V.

Ansari, Shri Abdul Qaiyum

Ansari, Shri Hayatulla

Appan, Shri G. A.

Arora, Shri Arjun

Bachchan, Dr. H. R.

Baharul Islam, Shri

Barbora, Shri Golap

Basu, Shri Chitta

Bhadram, Shri M. V.

Bhagwat Dyal, Shri

Bhatt, Shri Nand Kishore

Bobdey, Shri S. B.

Brar, Sardar Narindar Singh

Chandra Shekhar, Shri

Chatterjee, Shri A. P.

Chattopadhyaya, Dr. Debiprasad

Chaudhary, Shri Ganeshi Lal

Chaudhari, Shri N. P.

Chengalvaroyan, Shri T.

Choudhury. Shri Suhrid Mullick

9.

Das, Shr Balram

Das, Shri Bipinpal

Dass, Shri Mahabir

Deasi, Shri Suresh J.

Deshmukh, Shri T. G.

Dikshit, Shri Umashankar

Doogar, Shri R. S.

Dutt, Dr, Vidya Prakash

Gadgil, Shri Vithal

Ganguli, Shri Salil Kumar

Ghosh, Shri Niren

Goray, Shri N. G.

Goswami, Shri Sriman Prafulla

Gowda, Shri U. K. Lakshmana

Guiral, Shri I. K.

Gupta, Shri Bhupesh

Gurupadaswamy, Shri M. S.

Hasan, Prof. Saiyid Nurul

Hathi, Shri Jaisukhlal

Hussain, Shri Syed

Iyer, Shri N. Ramakrishna

Jain, Shri A. P.

Jain, Shri Dharam Chand

Joshi, Shri Umashanker

Kalyan Chand, Shri

Kamalanathan, Shri M.

Kaul, Shri M. N.

Kemparaj, Shri B. T.

Kesri, Shri Sitaram

Khaitan, Shri R. P.

Khan, Shri Akbar Ali

Khan, Prof. Rasheeduddin

Khobragade, Shri B. D.

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla

Krishan Kant, Shri

Krishnan, Shri N. K.

Kulkarni, Shri A. G

Kulkarni, Shri B. T.

Kumaran, Shri S.

Kurup, Shri G. Sankara

Madani, Shri M. Asad

Mahida, U. N

Mallikarjunudu, Shri K. P.

Mandal, Shri B. N.

Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A. D.

Maragatham Chandrasekhar, Shrimati

Mathew Kurian, Dr. K,

Mehta, Shri Om

Menon, Shri Balachandra

Menon, Shri K. P. Subramania

Mirdha, Shri Ram Niwas

Mishra, Shri L. N.

Mitra, Shri P. C.

Mohammad, Chaudhary A.

Mohamod Usman, Shri

Mohideen, Shri S. A. Khaj

Mukherjee, Shri Pranab Kumar

Muraharı, Shri Godey

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Murthy, Shri B. P. Nagaraja

Musafir, Shri Gurmukh Singh

Nagpure, Shri V. T.

Nair, Shri G. Gopinathan

Nandini Satpathy, Shri mati

Narayan, Shri M. D.

Narayanappa, Shri Sanda

Narayani Devi Manaklal Varma, Shrimati

Nawal Kishore, Shri

Neki Ram, Shri

Panda, Shri Brahmananda

Panjhazarı, Sardar Raghbir Singh

Parthasarathy, Shri R. T.

Patil, Shri G. R.

Patil, Shri P. S.

Poddar, Shri R. K.

Prasad, Shri Bhola

Prasad, Shri K. L. N.

Pratibha Singh, Shrimati

Punnaiah, Shri Kota

Purabi Mukhopadhyay, Shrimati

Purakayastha, Shri Mahitosh

Puri, Shri Dev Datt

Puttappa, Shri Patil

Rajnarain, Shri

Raju, Shri V. B.

Ramaswamy, Shri K. S.

Ramiah, Dr. K.

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Rao, Shri Katragadda Srinivas

Reddy, Shri K. V. Raghunatha

Reddy, Shri M. Srinivasa

Reddy, Shri Mulka Govinda

Reddy, Shri J. C Nagi

Roshan Lal, Shri

Roy, Shri Biren

Roy, Shri Kalyan

Roy, Shri Monoranjan

Salig Ram, Dr.

Sangma. Shri E M.

Sanjivayya, Shri D.

Sanyal, Shri Sasankasekhar

Sardesai, Shri S. G.

Satyavati Dang, Shrimati

Savnekar, Shri B. S.

Schamnad. Shri Hamid Ali

Sen, Dr. Triguna

Sen, Gupta, Shrı Dwijendralal

Shah, Shri Manubhai

Shanta Vasisht, Kumari

Sherkhan, Shri

Shervani, Shri M. R.

Shishir Kumar, Shri

Shukla, Shri Chakrapani

Shukla, Shri M. P.

Shyamkumari, Devi Shrimati

Singh, Shri Bhupinder

Singh, Shri Bindeshwari Pd.

Singh, Shri Dalpat

Singh, Shri D. P.

Singh, Shri Inder

Singh, Shri Shiv Swaroop

Singh, Shri Sinam Krishnamohan

Singh, Shri Sultan

Singh. Shri Triloki

Sinha, Shri Awadheshwar Prasad

Sinha, Shri Ganga Sharan

Sinha, Shri Rajendra Pratap

Sisodia, Shri, Swaisingh

Sivaprakasam, Shri S.

Suraj Prasad, Shri

Sushila Mansukhalal Desai, Miss

Tilak, Shri J. S.

Tiwary, Pt. Bhawaniprasad

Tohra, Sardar Gurcharan Singh.

Tripathi, Shri H. V.

Untoo, Shri Gulam Nabi

Usha Barthakur, Shrimati

Venigalla Satyanarayana, Shri

Venkataraman, Shri M. R.

Vero, Shri M.

Vidyawati Chaturvedi, Shrimati

Villalan, Shri Thillai

Vimal Punjab Deshmukh, Shrimati

Yadav, Shri Shyam Lal

Yajee, Shri Sheel Bhadra

[RAJYA SABHA]

Yashoda Reddy, Shrimatı

NOES-9

Deo, Shri Bira Kesari

Jagarlamudi, Shri Chandramouli

Mariswamy, Shri S. S.

Misra, Shri Lokanath

Mohta, Shri M. K.

Panda, Shri K. C.

Patel, Shri Dahyabhai V.

Reddy, Shri N. Sri Rama.

Ruthnaswamy, Shri M.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

SHRI BHUPESH GUPTA: Only nine? Not even enough for a football team.

[MR. DEPUTY CHAIRMAN in the Chair]

MR DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill

Clause 2-- Omission of Articles 291 and 362

MR. DEPUTY CHAIRMAN: The question is:

"That clause 2 stand part of the Bill."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes-169; Noes-8.

Abdul Samad, Shri A. K A.

Ahmad, Shri Syed

Alva, Shri Joachim

Amla, Shri Tirath Ram

Anandam,' Shri M.

Anandan, Shri T. V.

Ansari, Shri Abdul Qaiyum

Ansari, Shri Hayatulla

Appan, Shri G. A.

Arora, Shri Arjun

Bachchan, Dr. H. R.

Baharul Islam, Shri

Barbora, Shri Golap

Basu, Shri Chitta

Bhadram, Shri M. V.

Bhagwat Dyal, Shri

Bhatt, Shri Nand Kishore

Bobdey, Shri S. B.

Brar, Sardar Narindar Singh

Chandra Shekhar, Shri

Chatterjee, Shri A. P.

Chattopadhyaya, Dr. Debiprasad

Chaudhary, Shri Ganeshi Lal

Chaudhari, Shri N. P.

Chengalvaroyan, Shri T.

Cheudhury, Shri Suhrid Mullick

Das, Shri Balram

Das, Shri Bipinpal

Dass, Shri Mahabir

Desai, Shri Suresh J.

Deshmukh, Shri T. G.

Dikshit, Shri Umashankar

Dutt, Dr. Vidya Prakash

Gadgil, Shri Vithal

Ganguli, Shri Salil Kumar

Ghosh, Shri Niren

Goray, Shri N. G.

Goswami, Shri Sriman Prafulla

Gowda, Shri U. K. Lakshmana

Gujral, Shri I. K

Gupta, Shri Bhupesh

Gurupadaswamy, Shri M. S.

Hasan, Prof. Saiyid Nurul

Hathi, Shri Jaisukhlal

Hussain, Shri Syed

Iyer, Shri N. Ramakrishna

Jain, Shri A.

Jain, Shri Dharam Chand

Joshi, Shri Umashanker

Kalyan Chand, Shri

Kamalanathan, Shri M.

Kaul, Shri M. N.

Kemparaj, Shri B. T.

Kesri, Shri Sitaram

Khaitan, Shri R. P.

Khan, Shri Akbar Alı

Khan, Prof. Rasheeduddin

Kollur, Shri M L.

Koya, Shri B. V. Abdulla

Krishan Kant, Shri

Krishnan, Shri N. K.

Kulkarni, Shri A. G.

Kulkarni, Shri B. T.

Kumaran, Shri S.

Kurup, Shri G Sankara

Madani, Shri M. Asad

Mahida, Shri U. N.

Mallikarjunudu, Shri K P.

Mandal, Shri B. N.

Mangladevi Talwar, Dr. (Mis.)

Mani, Shri A D.

Maragatham Chandrasekhar, Shrimati

Mathew Kunian, Dr. K.

Mehta, Shri Om

Menon, Shri Balachandra

Menon, Shri K P. Subramania

Mirdha, Shri Ram Niwas

Mishra, Shri L, N

Miira, Shri P C

Mohammad, Choudhary A

Mohamod Usman, Shri

Mohideen, Shii S. A Khaja

Mukherjee, Slri Pranab Kumar

Murahari, Shri Godey

[RAJYA SABHA]

Murthy, Shri B. P. Nagaraja

Musafir, Shrı Gurmukh Singh

Nagpure, Shri V. T.

Nair, Shri G. Gopinathan

Nandani Satpathy, Shrimati

Narayan, Shri M. D

Narayanappa, Shri Sanda

Narayanı Devi Manaklal Varma, Shrimati

Nawal Kishore, Shri

Neki Ram, Shri

Panda, Shri Brahmananda

Panjhazari, Sardar Raghbir Singh

Parthasarathy, Shri R T.

Patil, Shri G R.

Patil, Shri P S.

Poddar, Shri R. K.

Prasad, Shri Bhola

Prasad, Shri K L N.

Pratibha Singh, Shrimati

Punnaiah, Shri Kota

Purabi Mukhopadhyay, Shrimati

Purakayastha, Shri Mahitosh

Puri, Shri Dev Datt

Puttappa, Shri Patil

Rajnarain, Shri

Raju, Shri V. B

Ramaswamy, Shri K. S

Ramiah, Di K

Rao, Shri Katragadda Srinivas

Reddy, Shri K V Raghunatha

Reddy, Shri M Srinivasa

Reddy, Shri Mulka Govinda

Reddy, Shri J. C Nagi

Roshan Lal, Shri

Roy, Shri Biren

Roy, Shri Kalyan

Roy, Shri Monera yan

Salıg Ram, Dr

Sangma, Shri E. M

Sanjivayya, Shri D

Sanyal, Shri Sasankasekhar

Sardesai, Shri S G

Satyavatı Dang, Shrimati

Savnekar, Shri B S.

Schamnad, Shri Hamid Ali

Sen, Dr Triguna

Sen Gupta Shri Dwijendralal

Setalvad, Shri M. C.

Shah, Shi i Manubhai

Shanta Vasisht, Kumari

Sherkhan, Shri

Shervani Shri M. R.

Shishir Kumar, Shri

Shukla, Shri Chakrapani

Shukla, Shri M P.

Shyamkumarı Devi, Shrimati

Singh, Shri Bhupinder

Singh, Shri Bindeshwari Pd

Singh, Shri Dalpat

Singh, Shri D P

Singh, Shri Inder

Singh, Shri Shiv Swaroop

Singh, Shri Sinam Krishnamohan

Singh, Shri Sultan

Singh, Shri Triloki

Sinha, Shri Awadheshwar Prasad

Sinha, Shri Ganga Sharan

Sinha, Shri Rajendra Pratap

Sisodia, Shri Swaisingh

Sıvaprakasam, Shrı S.

Suraj Prasad, Shri

Sushila Mansukhalal Desai, Miss

Thengari, Shri D

Tılak, Shrı J S

Tiwary, Pt Bhawaniprasad

Tohra, Sardar Gurcharan Singh

Untoo, Shri Gulam Nabi

Usha Barthakur, Shrimati

Venigalla Satyanarayana, Shri

Venkataraman, Shri M R.

Vero, Shri M

Vidyawati Chaturvedi, Shrimati

Villalan, Shri Thillai

Vimal Punjab Deshmukh, Shrimati

Yadav, Shri Shyam Lal

Yajee, Shri Sheel Bhadra

Yashoda Reddy, Shrimati

NOES-8

Deo, Shri Bira Kesari

Jagarlamudi, Shri Chandramouli

Mariswamy, Shri S. S.

Misra, Shri Lokanath

Mohta, Shri M. K.

Panda, Shri K. C.

Patel, Shri Dahyabhai V.

Ruthnaswamy, Shri M.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of of the Members present and voting.

Clause 2 was added to the Bill,

Clause 3 - Insertion of new article 363-A

BABUBHAI CHINAI SHRI Μ. (Maharashtra): Sir, I move:

- 1. "That at page 1, for lines 17 to 22, the following be substituted, namely:
 - (b) On and from the commencement of such law as may be passed by Parliament providing for the payment of compensation on the abolition of privy purse and all rights, liabilities and obligations in respect of privy purse, the Ruler or, as the case may be, the successor of such Ruler referred to in clause (a) or any other person shall not be paid any sum as privy purse.' "

SHRI RAJNARAIN: Sir, I move:

2. "That at page 1, line 22, after the words 'shall not be paid any sum as privy purse' the following be inserted. namely:

'nor any compensation-in cash or kind-shall be paid in lieu thereof:

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Provided that if he is not left with any means of subsistence he shall be paid rehabilitation grant not exceeding rupees one thousand five hundred per month as determined by the Government from time to time'."

(The amendment also stood in the names of Servashri B. N. Mandal, Sitaram Singh and Nageshwar Prasad Shah .)

SHRI CHITTA BASU: Sir, I move :

3. "That at page 1, line 22, after the words 'privy purse' the words 'or any sum or amount as compensation in lieu thereof' be inserted."

SHRI NIREN GHOSH: Sir, I move:

- 4. "That at page 1, after line 22, the following new clause (c) be inserted. namely:
 - '(c) No compensation or any other sums by way of any quid pro quo will be payable to any Prince, Chief or other person mentioned in clause (a) in consequence of clause (b)'."

The questions were proposed.

SHRI BABUBHAI M. CHINAI: Mr. Deputy Chairman, Sir, having seen the type of voting which took place just now, I do not think that any useful purpose would be served by my amendment. But at the same time one must have the courage of his conviction. I, Sir, was one of those who opposed this Bill last year in September when it was before the House and was, to an extent, responsible for throwing it out. But the times are changed. Those very people, who opposed the Bill used to dance from one place to another, when

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the result was being delayed to be declared, that it should be declared immediately. Now they are no longer interested in opposing it; they are supporting it. It may be argued that the times are changed, that the Parliamentary elections have given the mandate. All these are all right. But, Sir, what I want to say is that since then the Government has chosen to take a number of far reaching steps by way of amending the Constitution that will strike at the very roots of democracy for which our brave jawans are shedding their blood in Bangla Desh and elsewhere.

It is tragic that the Lok Sabha, the core of our Parliamentary institutions, has thought it fit to pass the 26th Amendment Bill, 1971 by a near-unanimity. This is an instance of euphoria, of resorting to unregenerative action in the I name of social justices.

The Bill which, is today before the House consists of two parts. The first part is for the abolition of the privileges of Rulers and the other is for the abolition of privy purse. Sir, I have nothing to say so tar as the abolition of the privileges of Rulers is concerned.

Let us remember that at a time . . .

SHRI SRIMAN PRAFULLA GOS-WAMI (Assam). On a point of order, Sir, I find for the last four years that our hon. Member, Mr. Babubhai Chinai always reads prepared scripts. Now also he is reading a script.

MR. DEPUTY CHAIRMAN: He is not reading, he is referring to his notes, I think,

SHRI SRIMAN PRAFULLA GOS-WAMI No, not notes; line by line he is reading. He never looked at you. All along he was looking at the script. For the last four years I have seen this. Now when we are going to abolish the privileges of the Princes, I do not like that he should read simebody's script. I have tolerated this for four years.

(Interruptions)

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SHRI BABUBHAI M. CHINAI: Mr. Deputy Chairman, Sir, I want to talk sense and, therefore, I am referring to my prepared brief. It is not my intention to talk at random and permit it to be said, here is in this House a lunatic, as it was said some time ago. Please, therefore, pardon me if I refer to my brief and take the time of the House.

'SHRI SRIMAN PRAFULLA GOS-WAMI. He cannot control his conscience. Therefore, he is reading. (Interruptions) He cannot control his brain. Therefore, he reads.

(Interruptions)

SHRI BABUBHAI M. CHINAI : Let us remember that at a time of great stress, the Indian Princes exhibited loyalty and patriotism and agreed to integrate their States so as to constitute the Union of India. That was the time of glory for the architect of Indian Sardar Patel, unity, as much for the Rulers. We were concerned at that time that the contribution of the Princes should be recognised. Solemn agreements were enterer into with the Princes and Sardar Patel himself stated that this obligation should be adhered to by future Governments. It was and is both a moral and a contractual obligation. These solemn assurances and obligations were also incorporated in the Constitution. In any case, whether it is a moral or a contractual obligation, it is only fair that the Government should honour the commitment which their predecessors thought fit to accept at that time.

SHRI SRIMAN PRAFULLA GOS-WAMI: Sir, let him submit his script to you and let it be taken as read.

SHRI BABUBHAI M. CHINAI: Nearly two decades have passed and the ruling party to-day has come forward once again with a Bill that goes counter to the letter and spirit of the covenants. A contract is a contract and unless the Government of the day adheres to such contracts, one cannot expect sections of the society to

[Shri Babubhai M. Chinai] honour their contractual obligations. People will also lose their faith in the Government itself when it gives the go-by so easily to covenants entered into by previous Governments.

While I hold steadfastly to the view that the very principle of the Bill is bad, I have to recognise that a certain change has come over the Indian scene. I am. therefore, reconciled to the abolition of privy purses but only on condition that compensation is payable to the Rulers on such abolition. Sir, you will please remember that even the Government had been negotiating with the Princes for the payment of compensation and the Princes were carrying on these tortuous negotiations over a long period of time. But they were of no avail and no honourable settlement could be arrived at. However. it was very clear that the Government itself was committed to payment of compensation to the Princes. That is not . . .

MR. DEPUTY CHAIRMAN: It should be only brief observations on amendments.

SHRI BABUBHAI M. CHINAI: Only one minute, Sir.

This is not provided for in the Bill nor has any indication been given by the Government as to what it proposes to do If nothing is paid at all, it will be a monstrous sin. For, there are Princes who are rich and others who are not so rich and who are not well-to-do at all. Taking away their wherewithal will not bring in socialism as is claimed to be the purpose of this Bill. Let us be clear that this tall claim that it is a socialistic measure has no basis whatsoever. It does not aim at solving the problem of proverty, unemployment or any other problem. The abolition of privy purses is not going to usher in socialism in this country; nor is it socialism to deprive even the small Princes of their small amount. It will only swell the ranks of destitutes

I have, therefore, moved an amendment that on the abolition of the privy purses, a law should be passed for the payment of reasonable compensation to the Princes. In the end I want to appeal to the Prime Minister that she should take into consideration the commitment and the negotiation which she was carrying on. In anger she should not do anything which might... (Interruption) spoil the negotiations which she was carrying on. I appeal to her even at the last stage that she should continue her negotiations and give fair compensation to the Princes even if their Purses are abolished.

(Interruptions by Shri Sheel Bhadra Yajee)

SHRI LOKANATH MISRA: Sir, what is all this? Why is he impatient? In a democracy we have to have discussion. The dissenting point of view also has to be clarified on the floor of the House. They must have the patience to listen to the other side. Supposing we differ on something, would not we have the right to talk? This is the forum where we have to listen to each other...

श्री शीलभद्र याजी: क्या इस तरह की बात करते हैं? राजाओं से थैलियां लेते हैं।

SHRI LOKANATH MISRA SIR, under the People's Representation Act lunatics are not allowed to sit in the House. I would again bring this to your notice.

(Interruptions)

SHRI N G. GORAY: Sir, may I seek a clarification from Shri Chinai? He started at a very high level, and at the end he was ready to support this Bill provided compensation was given. So the heart of the matter is compensation?

SHRI BHUPESH GUPTA: That is the morality of all monopolists.

MR. DEPUTY CHAIRMAN · Now Mr Rajnaram

SHRI BABUBHAI M. CHINAI: Sir, just a minute, on a point of explanation to the point raised by Mr. Goray, I have said I moved the amendment of compensation, and therefore, it is understood that so far as Privy Purses are concerned, I am not against their abolition now in the context of the new changes. I say that a fair compensation should be given.

SHRI CHITTA BASU: Why?

SHRI GODEY MURAHARI (Uttar Pradesh): Where has the question of morality gone?

श्री राजनारायएा: श्रीमन्, सुनिये। मेरा संशोधन नम्बर 2 है। मैं कहां संशोधन करना चाहता हूँ इसको समभाने के लिये मैं चाहूँगा कि इस सदन के सम्मानित सदस्य संविधान (छ्ब्वीसवां संशोधन) विधेयक, 1971 की जो हिन्दी की कापी है उसको अपने सामने रख लें। यह 363क का (ख) इसमें है:

(ख) 'संविधान (छब्बीसवाँ संशोधन) ग्राधिनियम 1971 के प्रारम्भ से ही निजी थैली उत्सादित की जाती है ग्रीर निजी थैली की बाबत सभी ग्राधिकार, दायित्व तथा ग्राभार निर्वाचित किए जाते हैं ग्रीर तदनुसार, खड (क) में निर्दिष्ट यथास्थित, शासक या ऐसे शासक के उत्तराधिकारी को ग्रथवा ग्रन्य किसी व्यक्ति को कोई राशि निजी थेली के रूप में संदत्त नहीं की जाएगी।

यह यहां तक है। मैं यह चाहता हूँ कि "निजी थैली के रूप में सदत्त नहीं की जाएगी" इसके स्रागे यह बढ़ा दिया जाय :

> "ग्रौर न उसके बदले में धन या वस्तु के रूप में कोई प्रतिकर दिया जाएगा"

SHRIP. C. MITRA (Bihar): It is redundant. It is not here. How is this allowed?

श्री राजनारायएा : श्रीमन् सुनिये, ग्रागे एक प्राविजो है। मैं खुद ही बोल रहा हूं, जरा सुन लीजिये, जरा घीरज रिखये। ग्रागर यह रिडंडेंड है तो हम बता देंगे कि नहीं है। ग्रागे एक प्राविजो है :

''परन्तु यदि उसके पास जीवन निर्वाह का कोई साधन नहीं रहेगा तो उसे, जैसा कि सरकार द्वारा समय समय पर भवधारित किया जाए, डेढ़ हज़ार रुपये मासिक से भ्रनाधिक पुनर्वास अनुदान दिया जाएगा।''

1 P.M.

श्री शीलभद्र याजी: कितना श्रापका पतन हो गया?

श्री राजनारायएा : हां, जरा सुन लीजिए, श्रीमन्, मैं ग्राज भी बहुत ही श्रफसोस के साथ कहना चाहता हूँ कि जो सरकार बराबर समाजवाद ग्रीर मुग्नावजा न देने की बात करती है वह सरकार गोलमोल भाषा का प्रयोग करती है। इसमें यह कहा गया है कि कोई राशि निजी थैली के रूप में नही दी जाएगी, यानी उनको रुपये में. श्रमाउन्ट के रूप में दी जाएगी। पर्स के रूप में नहीं दी जाएगी बल्कि ग्रमाउन्ट के रूप में दी जाएगी। अगर ऐसा नहीं है तो सफायी के साथ लिखा जाना चाहिए कि उनके न तो निजी थैलो के रूप में दिया जाएगा, न कोई प्रतिकर के रूप में दिया जाएगा । सरकार अपने आप में वह अधिकार रखना चाहती है कि जब जैसा चाहे तब राजाग्रों को दे दे। मैं इस सरकार से बहुत वाकिफ हॅ ग्रौर राजाग्रों को किस ढंग से प्रिवी पर्स कब-कब दिया गया है उसकी

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कहानी में नहीं जाना चाहता हूं। यहां पर कुछ लोग पुराने हैं जो कि राज। ग्रों से कब-कब और कितनी-कितनी बड़ी-बड़ी रकमें मुक्त कर कितनी-कितनी बड़ी-बड़ी रकमें जायज इन लोगों ने ली हैं, उसकी जानकारी रखते हैं। हम को भी कुछ जानकारी है। इसलिये मै भी उस चर्चा को यहां पर नहीं उठाना चाहता है। भारतिकार के जार शरी के जी की

श्री कल्याए चन्द (उत्तर प्रदेश): ग्रापको कितना मिला है⁴?

र्ने भ श्री राजनारायण: मेरे पास इतनी ,क्राकृत नहीं है ग्रीर राजे लोग इतने वेवकुफ नहीं हैं ग्रौर ग्ररब-पति ग्रौर करोड-पति लोग इतने बेवकूफ नहीं है कि जिसके पास कोई ताकत नहीं है उसको दें। इसलिए हमने यह संशोधन रखा है। बहत से लोग जी । श्राप्तनेः को बद्धता समाजवाद्यीः कहते हैं उनसे भी मैं निवेदन करना चाहता, हं ; कि - वे मनुष्य हैं। समाजवाद के मानी क्या हैं? समाजवाद की दोनो ग्रांखें.हैं - एक ग्रांख में दया है ग्रीर एक हाथ में क्रोध हैं। क्रोध है अन्यायियों के प्रति श्रीर दया है उनके प्रति जिनके साथ ग्रन्याय हो रहा है। एक ग्रांख में ग्रांसू है दूसरी में ललाई है। तो समाज-वाद मानववाद है, समाजवाद राक्षस-वाद नहीं है। इसीलिए हमने इसमें प्राविजन लगाया है। परन्तु यदि, मान लीजिए, कि हमने तमाम राशि लेली ग्रौर किसी के पास न तो कोई जेवरात है, न एक एकड जमीन है, न कोई खाने-पीने का साधन है, तो वह क्या : '

श्री शीलभद्र याजी: ऐसा कोई महाराजा है, राजनारायण जी?

श्री राजनारायराः करेगा उसके पास अगर कुछ नही है। तो हमने फिर कहा है कि किसी राजा महाराजा को न तो

कोई प्रति-कर दिया जाएगा धन के रूप में ग्रौर न कोई प्रति-कर दिया जाएगा व्यवस्था के रूप में ग्रगर उसके पास कुछ है जिससे वह भ्रपने जीवन का निर्वाह कर सकता है। तब तो उसको एक भी पैसा नहीं दिया जाएगा। भ्रौर यदि उसके पास नहीं कूछ हैं, जीवन निर्वाह के लिए कुछ नहीं है, तो जीवन-निर्वाह हेत् उसको रिहैबिलिटेशन ग्रांट दिया जाए ताकि वह ग्रपने को रिहै-बिलिटेट करा सके, पुनर्वासित करा सके। मानव-दृष्टि से दिया जाएगा, उसको भी हमने कहा है। किसी भी हालत में कभी भी 1500 रु० महीने से ज्यादा हरिंगज् नहीं दिया जाएगा, 1500 रु० से कम विद्या जाएगा और वह सरकार तय करेगी ाकि: 200 दे, 400 दे, 500 दे।

Amendment) Bill, 1971

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श्रीमन्, मैं श्रापके द्वारा इस सदन के .सम्मानित सदस्यों को बताना चाहता हूं कि शीलभद्र याजी बहुत ही इस समय सुखी है। मगर उनसे कम कोई उत्साही नही है। वे जानते है कि हम तिहाड़ जेल गये थे स्रौर स्प्रीम कोर्टकी विशेष इजाजत से यहां पर बिधेयक पर वोट करने के लिए स्राये थे जो कि भारत के इतिहास में पहिली बार हुआ। है कि जेल का एक कैंदी वोट डालने के लिए श्राया। इसलिए श्री शीलभद्र याजी को इसमे कोई बड़ी प्रसन्नता नहीं होनी चाहिये।

श्रीमन्, मैं यहां पर एक बात साफ कर देना चाहता हुँ कि सदन के सम्मानित समस्यों को इस बात पर भी सोचना चाहिए ग्रीर हमारे मित्र जो बगाल के एम० पी० हैं वे इस समय न मालूम कहां चले गये हैं।

श्री लोकनाथ मिश्र : डी० एल० सेनगृप्त ।

श्री राजनारायण: हां, श्री गुप्त जी ने जो बात कही उसको लोगों ने ध्यान से नहीं सुना। ग्राज इस सदन में इस विधेयक का श्राना ग्रावश्यक नहीं होता ग्रगर श्री गुप्त का हवाई जहाज समय पर ग्रा गया होता। श्री गुप्त क्यों यहां नहीं ग्राये ग्रीर हमारे श्री सीताराम जी ठीक समय पर क्यों नहीं लाये गये, इसकी जांच होनी चाहिये। पुलिस ग्रीर कलेंक्टर ने इन लोगों को जान- बूफकर समय पर पहुंचाने में कोताही की, इसकी जांच होनी चाहिये।

श्री उपसभापति : यह बात ग्रमेन्डमेंट से सम्बन्धित नहीं है।

श्री राजनारायएं : ग्रमेन्डमेंट से संबंधित सारी बातें हैं ग्रौर इसीलिए मैं ग्रापके द्वारा यह कहना चाहता हूं कि सरकार ने जो इतना विलम्ब किया ग्रौर जो राजा महाराजाग्रों के पास इतना कोष गया, उसके लिए इस सरकार की भत्सेना होनी चाहिये कि यह सरकार इतनी दूर तक जा सकती है प्रिवी पर्स देने के लिए।

"उभय भांति जानेसि निज मरना । तब ताकेसि रघुनायक सरना ॥"

श्री उपसमापति : ग्रब ग्राप बैठ जाइये।

श्री राजनारायएं : रावएं ने मारीचि से कहा सोने का मृग बनो ग्रीर राम के पास जाग्रो, तो मारीचि ने सोने का मृग बनने से इन्कार कर दिया । इस पर रावएं ने कहा, तुम्हारा वध होगा। इस पर मारीचि सोचने लगा कि जब हमारा वध होना ही है तो फिर रावएं के हाथ से क्यों मरें, राम के हाथ से क्यों न मरें।

इसी तरह से जब दोनों तरफ से मरना निश्चित हो गया फिर बंगला देश को भी मान्यता मिल गई ग्रौर प्रिवी पर्स भी समाप्त हो गया। इसके लिए हमें सरकार को वधाई ग्रौर श्रेय देने की ग्रावश्यकता नहीं है।

MR. DEPUTY CHAIRMAN: Yes, Mr. Chitta Basu.

SHRI CHITTA BASU: Mr. Deputy Chairman, Sir, my amendment is also very much specific and it says that—

"after the words 'privy purse' the words 'or any sum or amount as compensation in lieu thereof' be inserted."

Sir, the intention of my amendment is very clear. The intention is this, Sir, that they should not be paid any compensation or any amount or any sum in lieu thereof.

Sir, in the course of his reply, the hon. Minister was on record as having said that we have got, that the Government has got, no intention to pay any compensation to the 'Rulers' and here, in this case, the silence is louder. Sir, even if we accept that the silence in this case is louder, this silence has also created a certain amount of confusion and some amount of misunderstanding about the intention of the Government also. That is not less now than the silence which is louder.

Sir, it is quite known to everybody—and I do not want to enter into a discussion at this stage—that the privy purses were given merely as a quid pro quo. There was no patriotism in the 'Rulers' or the Princes in the past nor even today. I do not want to go into that history now. But don't try to parade it as an act of patriotism on the part of the Princes or 'Rulers' to have accepted the privy purse and got their States integrated with India.

Sir, we, the people of India, had to pay that amount under the circumstances which no one can forget. Therefore, Sir, this quid pro quo was there and it has also been made quite clear by my hon. friends in this

House that we have got no obligation, no moral justification, for continuing the payment in the changed conditions in the country.

Now, I say the compensation is not within the view of the Government. But there is a possibility that the Government wants to pay something by way of transitional allowance or by way of, as Mr. Rajnarain says, rehabilitation grant. Sir, every amount to be paid from the exchequer has got a social bearing, social consequence. Sir, in the matter of payment of transitional allowance or in the matter of payment of rehabilitation grant, some amount of social relevance is also there. Sir, the question is that small men are to be given some assistance. But what about the millions of our men who are definitely smaller than the socalled small princes? Sir, we have got the Directive Principles of State Policy . . . (Time bell rings).

Sir, I am not speaking anything outside the scope of my amendment . . .

MR. DEPUTY CHAIRMAN But you are making a long speech.

SHRI CHITTA BASU: Long or short speech doesn't matter. You have to see whether I am going beyond the scope of my amendment... (Interruptions). I am finishing.

Sir, the Directive Principles of State Policy are there. That is applicable to 54 crores of our people. This question of human approach to citizens has also some the Directive relation to bearing Principles are Directive Principles. equally applicable to all citizens. Now with this 26th amendment to the Constitution, all princes and ex-rulers have been given the privilege of calling themselves equal to us. That is the privilege that they should be proud of. Now they have been given the privilege of calling themselves equal to us. That is the objective of the 26th amendment of the Constitution. Now, all the princes and ex-rulers have

been deemed to be equal to all other citizens. Sir, if all other citizens of our country have got certain . . .

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI CHITTA BASU: laws of the land, all these laws of land are also to be applicable to them. There is land legislation. There are other legislations for the protection of the rights and liberties of the citizens. And why a citizen who was an erstwhile ruler should have a different approach even in the consideration of humanitarianism...

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI CHITTA BASU: There is no ground to be unequal. Therefore, Sir, I am not agreeable to this even on the question of humanitarianism...

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI CHITTA BASU: There is no question of paying any amount as rehabilitation grant. No amount has to be paid to any ex-ruler or ex-prince because that is not in consonance with the Directive Principles of State Policy. Therefore, that question is to be taken into consideration.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI CHITTA BASU: I conclude. The matter has been made all the more confusing because the hon. Minister has said that the Government is also considering the question of fixing some amount in other ways. Therefore, Sir, this Parliament, and this House, should make it unequivocally and unambiguously clear that we are not in a position to give any amount of money in any other way or by way of compensation

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI CHITTA BASU: as the hon. Minister has stated.

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Therefore, I press for my amendment which says that no amount should be paid by way of compensation or in any other way whatsoever.

SHRI NIREN GHOSH: Sir, my remarks, briefly, are these. Mr. Gokhale has sought to cloud the issue but it serves no purpose. He has kept the question in the dark; he does not call it compensation. But transitional allowance or whatever you call it, it amounts to compensation—whatever be the name you may give it. So my amendment seeks to block the way of the Government seeking to give this to the ex-princes by way of relief, and that is:

"(c) No compensation or any other sums by way of any quid pro quo will be payable to any Prince, Chief or other person mentioned in clause (a) in consequence of clause (b)."

That is clear.

If there are destitutes after the passing of this Bill, they are entitled to gratuitous relief as citizens are entitled to in the various States. No distinction should be made between one citizen and another. In all the States there are lakhs and lakhs of destitutes. There they get something; they can have it. If there is any unemployment, well, there are crores of unemployed people. Some provision should be made for all the unemployed in India and in the same category something can be given to them also. Not otherwise. If the Government arranges for that ın form or other, directly or indirectly, the moral away all it will take attitudes that the Government has put floor of the House. across the It will take away all moral justification. I think the people will not take kindly to that. Government will be put on the mat for that. That is why I want to make it clear; though you have gone against the country, as a class the princely order has acted against the interest of India. Even if there is any justification for any other citizen we can think of it but nothing special j in any form or in any name should be given to them. This point should be made clear and that is my amendment

SHRI H. R GOKHALE: Sir, there are four amendments. With regard to the amendment of Mr. Babubhai Chinai, under the guise or garb of an amendment he is really trying to negative the basic purpose of the Bill itself. It is obvious that I cannot accept it.

With regard to the other three amendments in the course of reply I have made it clear that the Bill itself does not make any provision for payment of compensation. It is quite clear that the Bill has not provided for any payment of compensation. I never said that anything will be paid. The only statement which I have made is that the matter is still under the consideration of the Government. Many aspects of the problem will have to be taken into account, especially in the case of smaller princes. In view of this I do not suppose it is possible to accept all these amendments.

MR. DEPUTY CHAIRMAN: The question is-

- 1. "That at page 1, for lines 17 to 22, the following be substituted, namely:—
 - '(b) On and from the commencement of such law as may be passed by Parliament providing for the payment of compensation on the abolition of privy purse and all rights, liabilities and obligations in respect of privy purse, the Ruler or, as the case may be, the successor of such Ruler referred to in clause (a) or any other person shall not be paid any sum as privy purse' "

The motion was negatived

MR. DEPUTY CHAIRMAN: The question is--

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"That at page 1, lines 22, after the words 'shall not be paid any sum privy purse, the following be inserted, namely:-

'nor any compensation — in cash or kind — shall be paid in lieu thereof:

Provided that if he is not left with any means of subsistence he shall be paid rehabilitation grant not exceeding rupees one thousand five hundred per month as determined by the Government from time to time'."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is—

"That at page 1, line 22, after the words 'privy purse' the words 'or any sum or amount as compensation in lieu thereof' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

- 4. "That at page 1, after line 22, the following new clause (c) be inserted, namely:—
 - '(c) No compensation or any other sums by way of any quid pro quo will be payable to any Prince, Chief or other person mentioned in clause (a) in consequence of clause (b).'"

The House divided.

MR. DEPUTY CHAIRMAN: Ayes — 31; Noes — 133.

AYES-31

Ahmad, Dr. Z. A.

Barbora, Shri Golap

Basu, Shri Chitta

Bhadram, Shri M. V.

Brar, Sardar Narindar Singh

Chatterjee, Shri A. P.

Ganguli, Shri Salil Kumar

Ghosh, Shri Niren

Goray, Shri N. G.

Gupta, Shri Bhupesh

Hasan, Prof. Saivid Nurul

Hathi, Shri Jaisukhlal

Hussain, Shri Syed

Iyer, Shri N. Ramakrishna

Krishnan, Shri N. K.

Kumaran, Shri S.

Mandal, Shri B. N.

Mathew Kurian, Dr. K.

Menon, Shri Balachandra

Menon, Shri K. P. Subramania

Mukherjee, Shri Pranab Kumar

Murahari, Shri Godey

Nair, Shri G Gopinathan

Prasad, Shri Bhola

Rajnarain, Shri

Rao, Shri Katragadda Srinivas

Roy, Shri Kalyan

Roy, Shri Monoranjan

Sanyal, Shri Sasankasekhar

Sardesai, Shri S. G.

Sen Gupta, Shri Dwijendralal

Singh, Shri Bhupinder

Suraj Prasad, Shri

Tohra, Sardar Gurcharan Singh

Venkataraman, Shri M. R.

NOES-133

Abdul Samad, Shri A. K. A.

Ahmad, Shri Syed

Alva, Shri Joachim

Amla, Shri Tirath Ram

Anandam, Shri M.

Ansari, Shri Abdul Qaiyum

Ansari, Shri Hayatulla

Appan, Shri G. A.

Arora, Shri Arjun

Bachchan, Dr. H. R.

Baharul Islam, Shri

Bhatt, Shri Nand Kishore

Bobdey, Shri S. B.

Brar, Sardar Narindar Singh

Chandra Shekhar, Shri

Chattopadl yaya, Dr. Debiprasad

Chaudhari, Shri N. P.

Chengalvaroyan, Shri T.

Chinai, Shri Babubhai M.

Das, Shri Balram

Das, Shri Bipinpal

Dass, Shri Mahabir

Desai, Shri Suresh J.

Deshmukh, Shri T. G.

Dikshit, Shri Umashankar

Dutt, Dr. Vidhya Prakash

Gadgil, Shri Vithal

Gautam, Shri Mohan Lal

Goswami, Shri Sriman Prafulla

Gowda, Shri U. K. Lakshmana

Gujral, Shrı I. K.

Hasan, Prof. Saiyid Nurul

Hathi, Shri Jaisukhlal

Hussain, Shri Syed

Iyer, Shri N. Ramakrishna

Jain, Shri A. P.

Jain, Shri Dharam Chand

Joshi, Shri Umashanker

Kalyan Chand, Shri >

Kaul, Shri M. N.

Kemparaj, Shri B. T.

Kesri, Shri Sitaram

Khaitan, Shri R. P.

Khan, Shri Akbar Alı

Khan, Prof. Rasheeduddin

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla

Krishan Kant, Shri

Kulkarni, Shri A. G.

Kulkarni, Shri B. T.

Kurup, Shri G. Sankara

Madani, Shri M. Asad

Mahida, Shri U. N.

Mallikarjunudu, Shri K. P.

Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A. D.

Maragatham Chandrasekhar, Shrimati

Mehta, Shri Om

Mirdha, Shri Ram Niwas

Mishra, Shri L.N.

Mitra, Shri P. C.

Mohamod Usman, Shri

Mohideen, Shri S. A. Khaja

Musafir, Shri Gurmukh Singh

Nagpure, Shri V. T.

Nandini Satpathy, Shrimati

Narayan, Shri M. D.

Narayanappa, Shri Sanda

Narayani Devi Manaklal Varma, Shrimati

Nawal Kishore, Shri

Neki Ram, Shri

Panda, Shri Brahmananda

Panjhazari, Sardar Raghbir Singh

Parthasarathy, Shri R. T.

Patil, Shri G. R.

Patil, Shri P. S.

Prasad, Shri K. L. N.

Pratibha Singh, Shrimati

Punnaiah, Shri Kota

Purabi Mukhopadhyay, Shrimati

Purakayastha, Shri Mahitosh

Puri, Shri Dev Datt

Raju, Shri V. B.

Ramaswamy, Shri K. S.

Ramiah, Dr. K.

Reddy, Shri K. V. Raghunatha

Reddy, Shri M. Srinivasa

Reddy, Shri Mulka Govinda

Reddy, Shri J. C. Nagi

Roshan Lal, Shri

Roy, Shri Biren

Ruthnaswamy, Shri M.

Salig Ram, Dr.

Samuel, Shri M. H.

Sangma, Shri E. M.

Sanjivayya, Shri D.

Satyavati Dang, Shrimati

Savnekar, Shri B. S.

Schamnad, Shri Hamid Ali

Sen, Dr. Triguna

Shah, Shri Manubhai

Sherkhan, Shri

Shervani, Shri M. R.

Shishir Kumar, Shri

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

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Singh, Shri Bhupinder

Singh, Shri Bindeshwari Pd.

Singh, Shri Dalpat

Singh, Shri D. P.

Singh, Shri Inder

Singh, Shri Shiv Swaroop

Singh, Shri Sinam Krishnamohan

Singh, Shri Sultan

Singh, Shri Triloki

Sinha, Shri Awadheshwar Prasad

Sinha, Shri Ganga Sharan

Sinha, Shri Rajendra Pratap

Sisodia, Shri Swaisingh

Sivaprakasam, Shri S.

Sukhdev Prasad, Shri

Sur, Shri M. M.

Sushila Mansukhalal Desai, Miss

Tilak, Shri J. S.

Tiwary, Pt. Bhawaniprasad

Untoo, Shri Gulam Nabi

Usha Barthakur, Shrimati

Venigalla Satyanarayana, Shri

Venkataraman, Shri M. R.

Vero, Shri M.

Vidyawati Chaturvedi, Shrimati

Villalan, Shri Thillai

Vimal Punjab Deshmukh, Shrimati

Yadav, Shri Shyam Lal

Yajee, Shri Sheel Bhadra

Yashoda Reddy, Shrimati

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 3 stand part of the Bill,"

The House divided.

MR. DEPUTY CHAIRMAN: Ayes—169; Noes—9.

AYES-169

Abdul Samad, Shri A. K. A.

Ahmad, Shri Syed

Ahmad, Dr. Z. A.

Alva, Shri Joachim

Amla, Shri Tirath Ram

Anandam, Shri M.

Ansari, Shri Abdul Qaiyum

Ansari, Shri Hayatulla

Appan, Shri G. A.

Arora, Shri Arjun

Bachchan, Dr. H. R.

Baharul Islam, Shri

Barbora, Shri Golap

Basu, Shri Chitta

Bhadram, Shri M. V.

Bhatt, Shri Nand Kishore

Constitution (Twenty-sixth

Bobdey, Shri S. B.

Brar, Sardar Narindar Singh

Chandra Sekhar, Shri

Chatterjee, Shri A. P.

Chattopadhyaya, Dr. Debiprasad

Chaudhary, Shri Ganeshi Lal

Chaudhari, Shri N. P.

Chengalvarovan, Shri T.

Das, Shri Balram

Das, Shri Bipinpal

Dass, Shri Mahabir

Desai, Shri Suresh J.

Deshmukh, Shri T. G.

Dikshit, Shri Umashankar

Dutt. Dr. Vidya Prakash

Gadgil, Shri Vithal

Ganguli, Shri Salil Kumar

Gautam, Shri Mohan Lal

Ghosh, Shri Niren

Goray, Shri N. G.

Goswami, Shri Sriman Prafulla

Gowda, Shri U. K. Lakshmana

Gujral, Shri I. K.

Gupta, Shri Bhupesh

Gurupadaswamy, Shri M. S.

Hasan, Prof. Saivid Nurul

Hathi, Shri Jaisukhlal

Hussain, Shri Sved

Iyer, Shri N. Ramakrishna

Jain, Shri A. P.

Jain, Shri Dharam Chand

Joshi, Shri Umashanker

Kalvan Chand, Shri

Kaul, Shri M. N.

Kemparai, Shri B. T.

Kesri, Shri Sitaram

Khaitan, Shri R. P.

Khan, Shri Akbar Ali

Khan, Prof. Rasheeduddin

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla

Krishan Kant, Shri

Krishnan, Shri N. K.

Kulkarni, Shri A. G.

Kulkarni, Shri B. T.

Kumaran, Shri S.

Kurup, Shri G. Sankara

Madani, Shri M. Asad

Mahida, Shri U. N.

Mallikarjunudu, Shri K. P.

Mandal, Shri B. N.

Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A. D.

Maragatham Chandrasekhar, Shrimat

Mathew Kurian, Dr. K.

Mehta, Shri Om

Menon, Shri Balachandra

Menon, Shri K. P. Subramania

Mirdha Shri Ram Niwas

Mishra, Shri L. N.

Mitra, Shri P. C.

Mohammad, Chaudhary A.

Mohamod Usman, Shri

Mohideen, Shri S. A. Khaja

Mukherjee, Shri Pranab Kumar

Murahari, Shri Godey

Murthy, Shri B. P. Nagaraja

Musafir, Shri Gurmukh Singh

Nagpure, Shri V. T.

Nair, Shri G. Gopinathan

Nandini Satpathy, Shrimati

Narayan, Shri M. D.

Narayanappa, Shri Sanda

Narayani Devi Manaklal Varma, Shrimati

Nawal Kishore, Shri

Neki Ram, Shri

Panda, Shri Brahmananda

Panjhazari, Sardar Raghbir Singh

Parthasarathy, Shri R. T.

Patil, Shri G. R.

Patil, Shri P. S.

Poddar, Shri R. K.

Prasad, Shri Bhola

Prasad, Shri K. L. N.

Pratibha Singh, Shrimati

Punnaiah, Shri Kota

Purabi Mukhopadhyay, Shrimati

Purakayastha, Shri Mahitosh

Puri, Shri Dev Datt

Puttappa, Shri Patil

Rajnarain, Shri

Raju, Shri V. B.

Ramaswamy, Shri K. S.

Ramiah, Dr. K.

Rao, Shri Katragadda Srinivas

Reddy, Shri K. V. Raghunatha

Reddy, Shri M. Srinivasa

Reddy, Shri Mulka Govinda

Reddy, Shri J. C. Nagi

Roshan Lal, Shri

Roy, Shri Biren

Roy, Shri Kalyan

Roy, Shri Monoranjan

Salig Ram, Dr.

Samuel, Shri M. H.

Sangma, Shri E. M.

Sanjivayya, Shri D.

Sanyal, Shri Sasankasekhar

Sardesai, Shri S. G.

Satyavati Dang, Shrimati

Savnekar, Shri B. S.

Schamnad, Shri Hamid Ali

Sen, Dr. Triguna

Sen Gupta, Shri Dwijendralal

Shah, Shri Manubhai

Sherkhan, Shri

Shervani, Shri M. R.

Shishir Kumar, Shri

Shukla, Shri Chakrapan i

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

Singh, Shri Bhupınder

Singh, Shri Bindeshwari Pd.

Singh, Shri Dalpat

Singh, Shri D. P.

Singh, Shri Inder

Singh, Shri Shiv Swaroop

Singh, Shri Sinam Krishnamohan

Singh, Shri Sultan

Singh, Shri Triloki

Sinha, Shri Awadheshwar Prasad

Sinha, Shri Ganga Sharan

Sinha, Shri Rajendra Pratap

Sisodia, Shri Swaisingh

Sivaprakasam, Shri S.

Sukhdev Prasad, Shri

Sur, Shri M. M.

Suraj Prasad, Shri

Sushila Mansukhalal Desai, Miss

Tilak, Shri J. S.

Tiwary, Pt. Bhawani prasad

Tohra, Sardar Gurcharan Singh

Untoo, Shri Gulam Nabi

Usha Barthakur, Shrimati

Venigalla Satyanarayana, Shri

Venkataraman, Shri M. R.

Vero, Shri M.

Vidyawati Chaturvedi, Shrimati

Villalan, Shri Thillai

Vimal Punjab Deshmukh, Shrimati

Yadav, Shri Shyam Lal

Yajee, Shri Sheel Bhadra

Yashoda Reddy, Shrimati

NOES-9

Deo, Shri Bira Kesari

Jagarlamudi, Shri Chandramouli

Mariswamy, Shri S. S.

Misra, Shri Lokanath

Mohta, Shri M. K.

Panda, Shri K. C.

Patel, Shri Dahyabhai V.

Patel, Shri Sundar Mani

Ruthnaswamy, Shri M.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 3 was added to the Bill

Clause 4-Amendment of article 366

MR. DEPUTY CHAIRMAN: The question is:

"That clause 4 stand part of the Bill."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes --169; Noes --9.

AYES-169

Abdul Samad, Shri A. K. A.

Ahmad, Shri Syed

Ahmad, Dr. Z. A.

Alva, Shri Joachim

Amla, Shri Tirath Ram

Anandam, Shri M.

Ansari, Shrı Abdul Qaiyum

Ansarı, Shrı Hayatulla

Appan, Shri G. A.

Arora, Shri Arjun

Bachchan, Dr. H. R.

Baharul Islam, Shri

Batbora, Shri Golap

Basu, Shri Chitta

Bhadram, Shri M. V.

Bhatt, Shri Nand Kishore

Bobdey, Shri S. B.

Brar, Sardar Narindar Singh

Chandra Shekhar, Shri

Chatterjee, Shri A. P.

Chattopadhyaya, Dr. Débiprasad

Chaudhary, Shri Ganeshi Lal

Chaudhari, Shri N. P.

Chengalvaroyan, Shri T.

Das, Shri Balram

Das, Shri Bipinpal

Dass, Shri Mahabir

Desai, Shri Suresh J.

Deshmukh, Shri T. G.

Dikshit, Shri Umashankar

Dutt, Dr. Vidya Prakash

Gadgil, Shri Vithal

Ganguli, Shri Salil Kumar

Gautam, Shri Mohan Lal

Ghosh, Shri Niren

Goray, Shri N. G.

Goswami, Shri Sriman Prafulla

Gowda, Shri U. K. Lakshmana

Gujral, Shri I K.

Gupta, Shri Bhupesh

Gurupadaswamy, Shri M. S.

Hasan, Prof Saiyid Nurul

Hathi, Shri Jaisukhlal

Hussain, Shri Syed

Iyer, Shri N. Ramakrishna

Jain, Shri A. P.

Jain, Shri Dharam Chand

Joshi, Shri Umashanker

Kalyan Chand, Shri

Kaul, Shri M. N.

Kemparaj, Shri B. T.

Kesri, Shri Sitaram

Khaitan, Shri R. P.

Khan, Shri Akbar Ali

Khan, Prof. Rasheeduddin

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla

Krishan Kant, Shri

Krishnan, Shri N. K.

Kulkarni, Shri A. G.

Kulkarni, Shri B. T.

Kumaran, Shri S.

Kurup, Shi i G. Sankara

Madanı, Shri M. Asad

Mahida, Shri U. N.

Mallikarjunudu, Shri K. P.

Mandal, Shri B. N.

Mangladevi Talwar, Dr. (Mrs.)

Mani, Shri A. D.

Maragatham Chandrasekhar, Shrimati

Mathew Kurian, Dr. K.

Mehta, Shri Om

Menon, Shri Balachandra

Menon, Shri K. P. Subramania

Mirdha, Shri Ram Niwas

Mishra, Shri L. N.

Mitra, Shri P. C.

Mohammad Chaudhary A.

Mohamod Usman, Shri

Mohideen, Shri S. A. Khaja

Mukherjee, Shri Pranab Kumar

Murahari, Shri Godey

Murthy, Shri B. P. Nagaraja

Musafir, Shri Gurmukh Singh

Nagpure, Shri V. T.

Nair, Shri G. Gopinathan

Nandini Satpathy, Shrimati

Narayan, Shri M. D.

Narayanappa, Shri Sanda

Narayani Devi Manaklal Varma, Shrimati

Nawal Kishore, Shri

Neki Ram, Shri

Panda, Shri Brahmananda

Panjhazari, Sardar Raghbir Singh

Parthasarathy, Shri R. T.

Patil, Shri G. R.

Patil, Shri P. S.

Poddar, Shri R. K.

Prasad, Shri Bhola

Prasad, Shri K L. N.

Pratibha Singh, Shrimati

Punnaiah, Shri Kota

Purabi Mukhopadhyav, Shrimati

Purakayastha, Shri Mahitosh

Puri, Shri Dev Datt

Puttappa, Shri Patil

Rajnaram, Shri

Raju, Shri V B.

Ramaswamy, Shri K. S

Ramiah, Dr K.

Rao, Shri Katragadda Siinivas

Reddy, Shri K. V. Raghunatha

Reddy, Shri M Srinivasa

Reddy, Shri Mulka Govinda

Reddy, Shri J C Nagi

Roshan Lal, Shri

Rov, Shri Biren

Roy, Shri Kalyan

Roy, Shri Monoranjan

Salig, Ram, Dr

Samuel, Shri M H

Sangma, Shri E M

Sanjivavya, Shri D

Sanyal, Shri Sasankasekhar

Sardesai, Shri S G.

Satyavatı Dang, Shrimatı

Savnekar, Shri B S.

Schamnad, Shri Hamid Ali

Sen, Dr. Triguna

Sen Gupta, Shri Dwijendralal

Shah, Shri Manubhai

Sherkhan, Shri

Shervani, Shri M R

Shishir Kumar, Shri

Shukla, Shri Chakrapani

Shukla, Shri M P

Shyamkumarı Devi, Shrimati

Singh, Shri Bhupinder

Singh, Shri Bindeshwari Pd

Singh Shri Dalpat

Singh, Shri D P

Singh, Shii Inder

Singh, Shri Shiv Swaroop

Singh, Shri Sinam Krishnamohan

Singh, Shri Sitaram

Singh, Shri Sultan

Singh, Shri Triloki

Sinha, Shri Awadheshwar Prasad

Sinha, Shri Ganga Sharan

Sinha, Shri Rajendra Pratap

Sisodia, Shri Swaisingh

Sivaprakasam Shri S.

Sukhdev Prasad, Shri

Sur, Shri M M

Surai Prasad, Shri

Sushila Mansukhalal Desai, Miss

Tilak, Shri J. S

Tiwary, Pt Bhawaniprasad

Tohra, Sardar Gurcharan Singh

Untoo, Shri Gulam Nabi

Usha Barthakur, Shrimati

Venigalla Satyanarayana, Shri

Venkataraman Shri M. R.

Vero, Shri M

Vidyawati Chatur vedi, Shrimati

Villalan, Shri Thillai

Vimal Punjab Deshmukh, Shrimati

Yadav, Shri Shyam Lal

Yajee, Shri Sheel Bhadra

Yashoda Reddy, Shrimati

NOES-9

Deo, Shri Bira Kesari

Jagarlamudi, Shri Chandramouli

Mariswamy, Shri S S

Misra, Shrı Lokanath

Mohta, Shri M. K.

Panda, Shri K. C.

Patel, Shri Dahyabhai V.

Patel, Shri Sundar Mani

Ruthnaswamy, Shri M.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill"

The House divided

MR DEPUTY CHAIRMAN Ayes—169, Noes—9

AYES-169

Abdul Samad, Shri A K A

Ahmad, Shrı Syed

Ahmad, Dr. Z. A

Alva, Shri Joachim

Amla, Shri Tirath Ram

Anandam, Shri M.

Ansarı, Shrı Abdul Qaiyum

Ansarı, Shrı Hayatulla

Appan, Shri G A.

Arora, Shri Arjun

Bachchan, Dr. H R.

Baharul Islam, Shri

Barbora, Shri Golap

Basu, Shri Chitta

Bhadram, Shri M. V.

Bhatt, Shri Nand Kishore

Bobdey, Shri S. B.

Brar, Sardar Naumdar Singh

Chandra Shekhar, Shri

Chatterjee, Shri A. P

Chattopadhvaya, Dr. Debiprasad

Chaudhary, Shri Ganeshi Lal

Chaudhari, Shii N. P.

Chengalvaroyan, Shri T.

Das, Shri Balram

Das, Shri Bipinpal

Dass, Shri Mahabir

Desai, Shri Suresh J.

Deshmukh, Shri T. G.

Dikshit, Shri Umashankar

Dutt, Dr. Vidhya Prakash

Gadgil, Shri Vithal

Ganguli, Shri Salil Kumar

Gautam, Shri Mohan Lal

Ghosh, Shri Niren

Goray, Shri N. G.

Goswami, Shri Sriman Prafulla

Gowda, Shri U K. Lakshmana

Gujral, Shri I K.

Gupta, Shri Bhupesh

Gurupadaswamy, Shri M. S.

Hasan, Prof. Saiyid Nurul

Hathi, Shri Jaisukhlal

Hussain, Shri Syed

Iyer, Shri N. Ramakrishna

Jain, Shri A P.

19 DEC. 1971 1

Jain, Shri Dharam Chand

Joshi, Shri Umashanker

Kalyan Chand, Shri

Kaul, Shri M. N.

Kemparaj, Shri B. T

Kesri, Shrı Sıtaram

Khaitan, Shri R P.

Khan, Shri Akbar Ali

Khan, Prof Rasheeduddin

Kollur, Shri M. L

Koya, Shri B V Abdulla

Krishan Kant, Shri

Krishnan, Shri N K.

Kulkarnı, Shri A. G.

Kulkarni, Shri B T

Kumaran, Shri S

Kurup, Shri G. Sankara

Madani, Shri M Asad

Mahida, Shri U N

Mallikarjunudu, Shri K. P.

Mandal, Shri B. N

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Mani, Shri A D

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Menon, Shri Balachandra

Menon, Shri K. P. Subramania

Mirdha, Shri Ram Niwas

Mishra, Shri L N

Mitra, Shri P. C.

Mohammad, Chaudhary A.

Mohamod Usman, Shri

Mohideen, Shri S. A Khaja

Mukherjee, Shri Pranab Kumar

Muraharı, Shri Godey

Murthy, Shri B. P. Nagaraja

Musafir, Shri Gurmukh Singh

Nagpure, Shri V. T

Nair, Shri G Gopinathan

Nandini, Satpathy Shrimati

Narayan, Shri M D

Narayanappa, Shri Sanda

Narayanı Devi Manaklal Varma, Shrimatı

Nawal Kishore, Shri

Neki Ram, Shri

Panda, Shri Brahmananda

Panjhazari, Sardar Raghbir Singh

Parthasarathy, Shri R T.

Patil, Shri G. R.

Patil, Shri P. S.

Poddar, Shri R. K.

Prasad, Shri Bhola

Prasad, Shri K. L. N.

Pratibha Singh, Shrimati

Punnaiah, Shri Kota

Purabi Mukhopadhyay, Shrimati

Purakayastha, Shri Mahitosh

Puri, Shri Dev Datt

Pushpaben Janardanrai Mehta, Shrimati

Puttappa, Shri Patil

Rajnarain, Shri

Raju, Shri V B

Ramaswamy, Shri K. S.

Ramiah, Dr. K

Rao, Shri Katragadda Srinivas

Reddy, Shri K V Raghunatha

Reddy, Shri M Srinivasa

Reddy, Shri Mulka Govinda

Reddy, Shri J C Nagi

Roshan Lal, Shri

Roy, Shri Biren

Roy, Shri Kalyan

Roy, Si ri Monoranjan

Salig Ram. Dr.

Samuel, Shri M. H.

Sangma, Shri E. M.

Sanjivayya, Shri D.

Sanyal, Shri Sasankasekhar

Sardesai, Shri S. G.

Satyavatı Dang, Shrimati

Savnekar, Shri B. S.

Schamnad, Shri Hamid Ali

Sen, Dr. Triguna

Sen Gupta, Shri Dwijendrala!

Shah, Shri Manubhai

Sherkhan, Shri

Shervani, Shri M R

Shishir Kumar, Shri

Shukla, Shri Chakrapani

Shukla, Shri M P

Shyamkumari Devi, Shrimati

Singh, Shri Bhupinder

Singh, Shri Bindeshwari Pd

Singh, Shri Dalpat

Singh, Shri D. P.

Singh, Shri Inder

Singh, Shri Shiv Swaroop

Singh, Shri Sinam Krishnamohan

Singh, Shri Sultan

Singh, Shri Triloki

Sinha, Shri Awadheshwar Prasad

Sinha, Shri Ganga Sharan

Sinha, Shri Rajendra Pratap

Sisodia, Shri Swaisingh

Sıvaprakasam, Shri S

Sukhdev Prasad, Shri

Sur, Shri M M.

Surai Prasad, Shri

Sushila Mansukhalal Desai, Miss

Tılak, Shrı J. S.

Tiwary, Pt Bhawaniprasad

Tohra, Sardar Gurcharan Singh

Untoo, Shri Gulam Nabi

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Venigalla Satyanarayana, Shri

Venkataraman, Shri M R

Vero, Shri M.

Vidyawati Chaturvedi, Shrimati

Villalan, Shri Thillai

Vimal Punjab Deshmukh, Shrimati

Yadav, Shri J P.

Yadav, Shri Shyam Lal

Yajee, Shri Sheel Bhadra

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NOES-9

Deo, Shri Bira Kesari

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Mariswamy, Shri S S.

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Mohta, Shri M. K.

Panda, Shri K. C

Patel, Shrı Dahyabhaı V.

Patel, Shri Sundar Mani

Ruthnaswamy, Shri M.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Tule were added to the Bill.

SHRI H. K GOKHALE · Sir, I beg to move ·

"That the Bill be passed."

The question was proposed.

श्री गनेशी लाल चौधरी (उत्तर प्रदेश): उप सभापति महोदय, इस जिल के पास होने से ही राजा महाराजाश्रो को जो सदियों पुराने-जमाने से कुछ विशेषाधिकार प्राप्त थे वे समाप्त हो रहे है। इन ग्रधिकारों के साथ उनको जो 4 | करोड रुपये प्रिवी पर्स के रूप मे दिया जाता था बह भी बच रहेगा । मैं चाहगा कि गवनंमेट ग्राफ इण्डिया का जो अरबो रुपयो का बजट है. उसमें यह रकम 'ए इाप इन दी स्रोशन' के समान हैं। मै वित्त मत्री जी से यह कहना चाहता हू कि भ्राजकल जो परिस्थिति है उसमे यह रुपया शिडयूल्डकास्ट मोर शिडयुल्ड टाइब्स के बच्चों की भलाई भीर वजीफों के लिए दे दिया जाय ताकि राजा महाराजाश्रो मे जो रुपया बचेगा उसका अच्छी तरह से सद्पयोग हो सके।

मर्भा तक गवनंमेट ग्राफ इडिया शिडयूल्ड कास्ट ग्रोर शिडयूल्ड ट्राइक्स के बच्चों को ग्राट देती थी, उनको जो वजीफा दिया जाता था, उसमें कभी कर दी गई है। में चाहूँगा कि जो रुपया मिला है बजाय वह जनरल बजट में जाय, इसको शिडयूल्ड कास्ट ग्रीर शिडयूल्ड ट्राइक्स के बच्चों के बजीफे के लिए दे दिया जाय। तो उन रुपयों का बड़ा ही ग्रच्छा सदुपयोग होगा। एक तरफ तो राजा महाराजाग्रो हारा यह रुपया इस्तेमाल किया जाता था ग्रीर दूसरी तरफ जब यह उनमें बचा तो जिमकी हालत खराब है, जो कि म्राज देश में डाउन-ट्राइन तबका है वह इस पैसे को इस्तेमाल करे तो इस पैसे वा बड़ा ग्रच्छा सदुपयोग होगा। वित्त मंत्री जी यहा

बैठे है, मै उनसे यह प्रार्थना कह गा कि इस रुपये को वजीफे के रूप में मुसलमानों के बच्चों में, शेडयूल्ड कास्ट ग्रीर शेडयूल्ड ट्राइब्स के बच्चों के बीच में वजीफे के रूप में वह बांट दें। इन शब्दों के साथ मैं बिल का समर्थन करता हूँ।

SHRI C. D PANDE: Sir, I would like to have a chance. It is not a question of party. I have not spoken at any stage.

SHRI ARJUN ARORA: Have you left the party?

श्री पीतास्वर दास: श्रीमन, राजाम्रों के प्रिवी पर्स ग्रीर विशेषाधिकार को समाप्त करने का विधेयक जब पिछली बार इस सदन मे आया था तो उस पर बोलते हए मैने एक बात कही थी ग्रीर मै ग्राज फिर उसे दोहरा देना ग्रावश्यक समभता हैं। मैने कहा था कि "I have no fascination for the Princely order nor has Jana Sangh any desire to keep this order going on for long" श्रीमन्, उस सयय हम लोगों ने इसका विरोध किया था, क्योंकि जिस तानाशाहियत के साथ उस बिल को पास कराने की कोशिश की जारही थी वह हमको पसद नहीं थी ग्रौर राज्य सभा के लिए यह दिखा देना आवश्यक था कि हम स्वतंत्र बुद्धि से निर्णाय लेते है, किसी के भी प्रेशर में या किमी के भी प्रभाव मे ग्राकर हम निर्एय लेना नही चाहते।

श्री शीलभद्र याजी : गलत बोल रहे है ।

श्री पीताम्बर दास शान्ति से मुनिये। ग्रापकी तारीफ में काफी सदस्यों ने एक शब्द का प्रयोग किया है। श्रीमन्, मैं याजी जी की किसी भी बात का जवाब नहीं दूंगा। क्योंकि बहुत ग्ररसा हुग्ना बीरबल ने श्रकबर बादशाह से एक बात कही थी कि इस विस्म के लोगों से ग्रगर पाला पड जाय तो चुप्पी साध लेनी चाहिये। उस समय मे फिर उसी काम को जिसको राज्य सभाने वरने से इन्कार कर दिया था म्राडिनेस के द्वारा प्रेसिडेट साहब से कराया गया । उस ग्राडिनेस को सुप्रीम कोर्ट मे चुनौती दी गई स्रौर उसमे निर्णय राजास्रो के पक्ष मे रहा। परन्तु इन दोनो बातो से इस प्रिंसली ग्रार्डर के चालू रहने का ग्रीचित्य सिद्ध नहीं होता। इससे केवल यह सिद्ध होता था कि पालियामेट सूप्रीम है, विसी के प्रभाव में नहीं आती। यह भी साबित होता था कि यह काम आर्डिनेस के द्वारा नहीं किया जा सकता। केवल ये दो बाते सिद्ध होती थी। ग्रगर राजा लोगो को यह ख्याल हुआ हो कि उनकी प्रिसली आर्डर बनाये रखने का भ्रौचित्य सिद्ध हो गया हो इन दोनो बातो से तो वह बहत बड़ी गलती पर थे।

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श्रीमन्, "विशेषाधिकार" शब्द का जब हम प्रयोग करते है तो उसी मे यह बात निहित है कि किसी के जो साधारएा म्रिधकार है उनमे कमी हो रही है क्योकि विशेषाधिकार तभी होता है जब किसी के साधारएा अधिकार काटे जाते है। आर्थिक सत्ता के बारे मे भी ऐसा ही कहते है कि कही ज्यादा इकट्टी होती है तो समऋ लो कि जहा उसकी 'प्रावश्यकता' है वहा कमी पड रही है। भ्रीर भ्राज के इस यूग मे, जो समता का युग है विषमता कम होनी चाहिए। यह समय की माग है, इसको दूर्लक्ष्य करके नहीं चला जा सकता। श्रीमन् इस विषमताको कम करने के लिए ही हमारे देश मे ट्रस्टीशिप का सिद्धान दिया गया, अपरिग्रह की बात भी कही गई। कुछ लोगो ने ममता के आधार पर समता लान

की बात भी कही। परन्तु कुछ परिसाम हुग्रा नही, विषमता बराबर बढ रही है ग्रौर समय की माग है कि यह विषमता कम होनी चाहिये। अगर इस तरीके से कम नही होती तो यह लाजमी बात है कि कानुन का सहारा लेना पड सकता है। समय की माग को दुर्लक्ष्य करके चलने का परिगाम ग्रच्छा नही होता। समय को दुर्लक्ष्य करके चलना कुछ बुद्धिमानी भी नही है, उचित भी नही है, श्रीर सम्भव भी नहीं होता। इसलिये मुभे बडी प्रसन्नता हुई थी जब पिछले दिनो जब यह सुनने मे ग्राया था कि राजा लोग यह सोच रहे हैं कि प्रिवी पर्स नहीं तो कम से कम ग्रपने विशेषाधिकारों को हम स्वेच्छा से ही छोड़ दे। बड़ी ग्रच्छी वात थी, हो जानी चाहिए थी। इससे राजायो का सम्मान बदता।

> "वह श्रफसाना जिसे श्रजाम तक पहुचानान हो मुमकिन।

उसे एक खूबसूरत मोड देकर छोड़ना ग्रच्छा ।"

श्रीमन्, इस ग्रवसर पर मैं सरकार के लिये भी एक बात निवेदन करना चाहता हूँ। मैं उन्हें इतिहास की उस घटना की याद दिलाना चाहता हूँ जिस समय विजय की बेला में सिकन्दर ने पोरस को कैंद करके ग्रपने सामने बुलवाया था। जब पोरस ग्राकर खडा हुग्रा तो सिकन्दर ने उससे पूछा कि "लड़ाई में तो तुम हार गये हो ग्रौर मेरी कैंद में हो ग्रब यह बताग्रो कि तुम्हारे साथ क्या व्यवहार किया जाय?" तो पोरस ने उस समय कहा था कि "ग्रापकी महानता इसमें है कि जो व्यवहार राजाग्रो को राजाग्रो के साथ करना चाहिये ग्राप मेरे साथ वह व्यवहार करे।" सिकन्दर के हाथ में पोरस की जान थी, वह कुछ भी व्यवहार कर

श्री **पी**ताम्बर दास]

Constitution (Twenty-sixth

सकता था परन्त उसने उनके साथ उपयुक्त व्यवहार करके ग्रपनी महानता प्रदिशत की, पोरस के ऊपर कोई ग्रहसान नहीं किया। इसलिये इस विजय की बेला में मैं सरकार से केवल यह निवेदन करना चाहता है कि वह अपनी महानता की प्रदर्शित करने से न चके। हाउस म तरह-तरह की बाते कही तरह-तरह की बाते पहले गई है भी कही गई थी, आगे भी कही जा सकती है। सुभाव केवल कम्पेनसेशन न देने का ही नहीं बल्कि सुभाव एक समय यह भी भ्रा सकता है कि दे शृह बी शाट डेड, परन्तु वह भारतीय सम्कृति श्रीर भारतीय सभ्यता नही है। इसलिये, श्रीमन्, ग्रगर हमारे कुछ वर्ग समय की माग को पहिचानने से इकार करते हो तो हम कानून के द्वारा उन्हें मजबूर कर सकते है समय की माग को मानने के लिए, परन्त साथ-साथ हमे ग्रपनी सभ्यता, ग्रपनी महानता ग्रीर ग्रपनी सस्कृति, इन सबकी रक्षा भी करनी चाहिये । मै समभता ह कि इसस अधिक कुछ कहने की आवश्यकता नही है।

SHRI LOKANATH MISRA Mr Deputy Chairman Sir, in the name of changing times truth is being ridiculed, assurances are being laughed at and it is all being attributed to changing times. The people who are responsible for creating an atmosphere of changing times attribute all the blame to changing times not blame themselves at all So much has been said about Indian traditions. I would not repeat them because the time in the Third Reading is only two or three minutes and you will be pressing the bell. I do not want that. Now, Sir, in principle my leader has already said that we are opposed to breach of any faith and, therefore, we have recorded whatever we stand for through the red-light I want to record **m**ow

श्री श्रोसभद याजी ग्राप जिसका खाते हो उमका गीत गाते हो

श्री डाह्याभाई पटेल . इनको ग्रागरा भेज दो।

MR. DEPUTY CHAIRMAN Please continue

SHRI LOKANATH MISRA He is gradually becoming violent and insane and he should not be allowed here

SHRI PITAMBER DAS I strongly protest UP is not going to take him

SHRI LOKANATH MISRA All right Ranchi is his home State

SHRI BHUPESH GUPTA Do I understand that the Jan Sangh has provuded too many inmates in Agra that UP cannot take him?

SHRI LOKANATH MISRA West Bengal probably has provided it Let us not talk about States Now, coming back to the Bill, the provision for compensation is not there. Mr Gokhale, our eminent Law Minister, seems to take pride in the great achievement that he has made in not providing for compensation. He says that whatever would be given would be through transitory allowance.

SHRIH R. GOKHALE I did not say that

SHRI LOKANATH MISRA Some sort of allowance to the smaller Princes You can look into the record. He said that he would give some sort of allowance to the smaller Rulers. Now, that opens up, what should I say the fleedgates to many underhand means. It would give a lever to the ruling party to try to pressurise all the smaller Rulers in order to join the ruling party. Therefore, it is all left vague. Leaving it vague is dangerous. The amount

of compensation that has to be paid should have been categorically specified saying that this is going to be the sum and that should have been provided in the body of the Bill. Not doing it is not in the interests of the country It may be in the interests of the ruling party and it is definitely in the interests of the ruling party because that is going to be used as a lever The Home Minister is now the Prime Minister and she would use it as a lever Maybe she herself may use it or maybe she would use it through her agencies. That is a different matter, but that makes little difference The chances are very strong that it would be used as a lever to pressurise all the Rulers in order to join the ruling party

AN HON MEMBER No, no

SHRI LOKANATH MISRA And if they do not ion, then there would be discrimination in the compensation, in the compensation, in the compensation, in the so called transitory allowance that is going to be paid. Therefore, I have my strongest objection to leaving it vague. It should be specified. It should be categorically known to the members of the House as to what is going to be the transitory allowance or the compensation or whatever it is. Let them categorically state it before the Bill is pushed through in the final stage.

SHRI DEV DATT PURI (Haryana) Mr Deputy Chairman, the hon Member who spoke against the Bill seems to think that we entered into a solemn agreement with the Princes and that we are going back on it. Nothing has been done

SHRI BHUPESH GUPTA The funeral is there. Only let us go home

SHRI DEV DATT PURI This complaint of the Princes that the treaties and covenants entered into with them are not being carried out goes back to the British times and I would like to read or e small

letter which is very interesting. This has been written by the Maharaia Jam Saheb of Nawanagar to Sir Henry Craig making the allegation that during the Cripps negotiations, they had disregarded the covenants and treaties. Now, this is very interesting They quote Lord Canning to say. "The safety of the British rule is not diminished by the maintenance of the native chiefs In the mutiny these patches of native Governments served as a breakwater to the storm which would otherwise have swept us in one great wave "So. what the Princes are putting forward in their favour is that but for the Princes this country would have been free in 1857 They go on to say and they also quote Sir John Malcolm They say "If we made all India into zilas" by which they mean "If the States were abolished "

"If we made all India into rilas, it was not in the nature of things that our Empire should last 50 years," if not less "But if we could keep a number of States as royal instruments, we may be able to rule India as long as our naval superiority exists"

(Interruptions)

Now, Sir, the point is that this complaint that their treaties, their obligations and their covenants are not being carried out has been with us almost since time immemorial.

(Interruptions)

Sir, I support the Bill

STATEMENT BY MINISTER RE LATES I SITUATION OF FIGHTING ON EASTERN AND WESTERN SECTORS

THE MINISTER OF DEFENCE/ रक्षा मत्री (SHRI JAGJIVAN RAM) Mr Deputy Chairman, Sir, this is my